

**The Journal  
of  
Parliamentary  
Information**

---

VOLUME LXV

NO.1

MARCH 2019

---

**LOK SABHA SECRETARIAT**  
NEW DELHI

---

# The Journal of Parliamentary Information

---

VOLUME LXV

NO.1

MARCH 2019

---

## CONTENTS

|   | <b>PAGE</b> |
|---|-------------|
| EDITORIAL NOTE  | ...         |
| ADDRESS   | ....        |
| Address by the Speaker, Lok Sabha, Smt. Sumitra Mahajan<br>at the 17th Annual CPA India Region Zone-III Conference<br>held in Guwahati, Assam | ...         |
| Address by the Speaker, Lok Sabha, Smt. Sumitra Mahajan<br>at the 139th Assembly of the IPU held at Geneva, Switzerland                       | ...         |
| PARLIAMENTARY EVENTS AND ACTIVITIES   | ...         |
| PRIVILEGE ISSUES  | ...         |
| PROCEDURAL MATTERS  | ...         |
| PARLIAMENTARY AND CONSTITUTIONAL<br>DEVELOPMENTS  | ...         |
| DOCUMENTS OF CONSTITUTIONAL AND<br>PARLIAMENTARY INTEREST   | ...         |
| SESSIONAL REVIEW  |             |
| Lok Sabha   | ...         |
| Rajya Sabha (247 <sup>th</sup> Session)   | ...         |
| State Legislatures  | ...         |
| RECENT LITERATURE OF PARLIAMENTARY INTEREST   | ...         |

|   |     |
|---|-----|
| APPENDICES  | ... |
| I. Statement showing the work transacted during the Sixteenth Session of the Sixteenth Lok Sabha  | ... |
| II. Statement showing the work transacted during the 247 <sup>th</sup> Session of the Rajya Sabha   | ... |
| III. Statement showing the activities of the Legislatures of the States and Union Territories during the period 1 October to 31 December 2018 | ... |
| IV. List of Bills passed by the Houses of Parliament and assented to by the President during the period 1 October to 31 December 2018         | ... |
| V. List of Bills passed by the Legislatures of the States and the Union Territories during the period 1 October to 31 December 2018           | ... |
| VI. Ordinances promulgated by the Union and State Governments during the period 1 October to 31 December 2018                                 | ... |
| VII. Party Position in the Lok Sabha, the Rajya Sabha and the Legislatures of the States and the Union Territories                            | ... |

**ADDRESS OF THE SPEAKER, LOK SABHA, SMT. SUMITRA MAHAJAN  
AT THE 17<sup>th</sup> ANNUAL COMMONWEALTH PARLIAMENTARY  
ASSOCIATION, INDIA REGION, ZONE-III CONFERENCE HELD IN  
GUWAHATI, ASSAM**

---

The 17<sup>th</sup> Annual Commonwealth Parliamentary Association, India Region, Zone-III Conference was held in Guwahati, Assam on 8 October, 2018. Hon'ble Speaker, Lok Sabha, Smt. Sumitra Mahajan inaugurated and addressed the Conference.

We reproduce the text of the Address delivered by the Hon'ble Speaker, Lok Sabha, Smt. Sumitra Mahajan.

--- Editor

---

*Hon'ble Chief Minister of Assam, Shri Sarbananda Sonowalji; Hon'ble Speaker, Assam Legislative Assembly, Shri Hitendra Nath Goswami ji; Hon'ble Presiding Officers; Distinguished Delegates; and Ladies and Gentlemen:*

It is, indeed, a matter of great pleasure for me to be here today amidst you for the inauguration of the CPA India Zone III Conference. A significant event that is coinciding with this conference is the launching of the North-East Chapter of SRI, here in this historic and beautiful city of Guwahati, the capital of beautiful state of Assam. I would like to take this opportunity to congratulate the North-East Region Commonwealth Parliamentary Association for having organised this Conference. Entire North-East has been richly endowed with the bounties of nature and blessed with a rich and composite cultural heritage. The North-East occupies a pride of place in our country. It is also one of the most diverse regions of Asia and a meeting point of many communities, faiths and cultures. Even in our Indian philosophy and Vastu-Shastra North-East is considered as a place of sanctity and the most auspicious direction where most powerful, positive and progressive energies are generated, so peace, harmony and development in North-East is very important for our country.

I am touched by the warm welcome extended to us by the people of the State. I thank and compliment the Hon'ble Chief Minister and Speaker of Assam Legislative Assembly and all others associated with the planning, organization and execution of this Conference.

Friends, as we all are aware; the Commonwealth Parliamentary Association is composed of over 180 Branches formed in Legislatures in Commonwealth countries and India constitutes one of the nine regions of CPA. Within the India CPA Region we have created four zones. The idea being to focus on various regional issues peculiar to that particular region and also promote contacts among legislators as also between the legislators and the people. I have attended the Zone I and Zone IV conference in Dehradun and Shimla, respectively. The North East Region CPA, which has more than 500 MLAs, is very active and it is heartening to note that it has been organizing useful events at regular intervals for the benefit of the legislators.

The topics chosen for the CPA Zone III Conference for two working sessions (i) '*Women empowerment in NE Region*' and '*Collective approach to remove insurgency in NE Region*' are very relevant and deserve intense discussion.

Women are the fountainhead of life. No debate on the global political, economic and social situation will be meaningful unless it addresses the issues relating to women, who constitute half the world population. I feel happy that gender mainstreaming has become the central focus of many policies and programmes at the Governmental and non-Governmental levels. Parliaments and parliamentarians are also making significant contributions in terms of progressive legislation in the direction of women's empowerment in political, economic and social spheres. We had successfully organized the first ever National Conference of Women Legislators in New Delhi in March, 2016. The theme of the Conference was "How the empowered women can empower the Nation?" It was a unique event. The women legislators committed to work for transparent, accountable and inclusive governance and to contribute for the task of building a resurgent India.

However, the limitations of the law as a means of social change must be understood. The fact is that law can only guide the external behaviour; it cannot bring about attitudinal changes. That needs a sustained social campaign. The imperative of respecting women must be inculcated in the mind from a young age. In the ethnically and culturally diverse North-East India, women have shared a significant social space as compared to most of their contemporaries living in other parts of the Indian sub-continent. Their commendable participation in and contribution to the social, cultural, economic and political affairs of the region deserves due recognition. Spiritual and political leader Rani Gaidinliu, Boxer and fellow parliamentarian M.C Mary Kom, Gymnast Deepa Karmakar and Weightlifter Kunjarani Devi, young Athlete Hima Das are some of the glorious examples of women achievers from the North-East.

The other topic chosen for deliberation is Collective Approach to resolve Insurgency in the North Eastern Region. This is indeed a theme of great relevance not only to the North Eastern region but to the country as a whole. The region is rich in natural resources still then; infrastructure and governance, combined with limited market access pose huge challenge to development. It is also a matter of concern that the region still faces insurgency and ethnic conflicts. No economic or social development is possible without peace in the region. That being so, the need of the hour is to harmonize and transform these conflicts into healthy competition for the progress of the people and the Region. While safeguarding the distinctive ethnic and cultural identity of the people of the North-East, it is equally important to bring about emotional integration between the people of the North-East and the rest of the country. Collective, coordinated and cooperative approach towards handling issues always yields good results.

Legislators and Parliamentarians play an important role while performing three broad functions, that of legislation, budget approval and oversight of the Executive. The oversight function is a very important responsibility of Legislatures and they must discharge this responsibility with utmost sincerity and as a noble duty. It is important for the Legislators to be equipped with authentic and up-to-date information on critical issues of governance, so that they can reflect the hopes and aspirations of the people on the floor of the House. Friends, it is a fact that today governance and policy making has become a highly complex process. The emphasis is

on good governance based on transparency, openness and accountability. In this scenario, in order to perform our duties effectively, it is essential to seek the guidance of domain experts in several areas which are technical in nature. We need to accept the fact that we are not experts in all subjects though we might have a bird's eye view of many issues. In order to address this issue, it was decided to bring in domain experts to orient members by creating a perspective on various important issues. It was thus that the Speakers' Research Initiative (SRI) was established in the Lok Sabha in July 2015.

‘न हि ज्ञानेन सदृशं पवित्रमिह विद्यते। तत्स्वयं योगसंसिद्धः कालेनात्मनि विन्दति।।

*(Indeed, there is nothing purifying here comparable to Knowledge. One who has become perfected after a (long) time through yoga, realizes That by himself in his own heart.)*

SRI focuses on identifying core areas/issues of long term, strategic policy and generate high quality research inputs and devise appropriate mechanism for interaction with members of both the Houses of Parliament for the purpose of information dissemination and capacity building. SRI has got eminent people and domain experts associated with it. SRI has so far organized 32 workshops on key issues, receiving all round appreciation from Members of Parliament.

In fact, the popularity of SRI has reached beyond the shores of India also. Recently during my visit to Belarus, Latvia and Finland all the three countries not only appreciated the concept of SRI but also have expressed a desire to benefit from the working of SRI and get associated with Internship and Fellowship programs. We have decided to welcome foreign participants also.

I am indeed happy to note that the Presiding Officers of the North Eastern States had passed the Imphal Resolution urging to have a Chapter of the SRI based at Guwahati. You have realized the advantage of having such a forum which could contribute to the capacity building processes of Legislators by providing interactive information inputs from domain experts for their effective functioning.

The inaugural Session of SRI North East Chapter is planned to be held with two working sessions. The subjects chosen for this are (i) *Skill Development for sustainable growth of Organic farming in the Region* and (ii) *Connectivity for Economic Development of the North Eastern Region*. Both the topics have been chosen with great care. Organic farming is fast catching up in this region and today Sikkim is the first state in the country to achieve this distinction.

There is no doubt that connectivity in all aspects would enhance the growth potential of the region. As you all are aware Prime Minister Modi has taken several initiatives and laid special emphasis on the development of the NE region. The 'Act East' policy includes a big push for road and railway infrastructure and various steps to boost the regional economy. Today North-Frontier Railway directly or indirectly serves all the eight north eastern states. It has a target to reach all state capitals of North East by 2020. While most of the infrastructural projects are at various stages of completion, when these projects are fructified, North-East will immensely benefit. The 1360-km long India-Myanmar-Thailand trilateral highway, which is to

be completed in 2020 is a centerpiece of 'Act East' policy. This highway will boost the regional economy. The inauguration of the new airport in Sikkim by Hon'ble Prime Minister a few days back is a step in that direction only.

I trust you would find the SRI sessions tomorrow useful and informative as they are relevant to the region. You must plan events at frequent intervals and that will also lead to strengthening the potential of SRI. It has proved to be a highly useful platform in our Parliament by providing an additional layer of informed opinion on contemporary issues for the benefit of Members. Our ultimate aim is to serve the people better. 15. With these words, I once again thank you for inviting me to this Inaugural Function. I am sure, the deliberations will be fruitful and evoke new ideas and perspectives. I wish the Conference a grand success.

Thank you.

**ADDRESS OF THE SPEAKER, LOK SABHA, SMT. SUMITRA MAHAJAN  
AT THE 139<sup>TH</sup> ASSEMBLY OF THE INTER-PARLIAMENTARY UNION  
(IPU), HELD IN GENEVA, SWITZERLAND**

---

The 139<sup>th</sup> Assembly of the Inter-Parliamentary Union was held in Geneva, Switzerland from 14 to 18 October, 2018. Hon'ble Speaker, Lok Sabha, Smt. Sumitra Mahajan headed a Parliamentary Delegation to the Assembly and Addressed on "*Parliamentary leadership in promoting peace and development in the age of innovation and technological change*" in the Assembly on 15 October, 2018.

We reproduce the text of the Address delivered by the Hon'ble Speaker, Lok Sabha, Smt. Sumitra Mahajan.

--- Editor

---

*Madam President, Distinguished Delegates and Friends:*

I am grateful for this opportunity to share my views here on an issue of great interest and relevance in the present times. The entire humanity is in the middle of an innovation led technological and digital revolution which is shaping every aspect of life on earth.

Innovation and technology are important for the advancement of society. Technology offers us easy access to information, improved life style, connectivity, communication, social networking and entertainment. But it may also lead to job loss, increased loneliness, addiction and psychological disorders. Science and technology have crucial roles to play in promoting progress and peace in every aspect be it climate change, public health, food security, disarmament or disaster preparedness.

Technology requires long supply chains to build and cross-border cooperation to develop, thus it breaks all barriers. Today generic drugs and modern agriculture could drastically improve health, efficiency, and wealth, helping to bring people out of poverty and perhaps mitigating some of the causes of conflict. Technology however, is not a panacea. Examples of states and individuals stoking conflict, hatred, fake news through technology abound. And technological growth creates problems as well as solutions. Nuclear power can heat homes or destroy nations.

For development to be sustainable and peaceful welfare of the poor should always be at the center of development. That's why we believe that social innovation is equally important. Non violence is the greatest social innovation that I know of. Innovations using indigenous methods are economical and sustainable. One such example of Indian innovation is 'Dona', a bowl used for serving food which is made of tree leaves. It decomposes when disposed unlike single use plastics. Socially beneficial programmes like Mid Day Meal Programme (providing food to children in schools) has brought transformational changes in the lives of people of our country. India has to its credit the greatest spiritual innovations like Yoga and meditation.



The future world order, peace and security will substantively depend on the expansion of this technological revolution and the way international community deals with it. Digital divide can pose a threat to global peace. Global partnership to financing technology, women friendly tools, pro-poor research, impact of artificial intelligence and loss of jobs are some of the important questions thrown up by the modern technology which the international community must discuss and address.

Ancient Indian wisdom tells us that:

*अश्वः शस्त्रं शस्त्रं वीणा वाणी नरश्च नारी च । पुरुषविशेषं प्राप्य भवन्ति योग्यायोग्याश्च ॥*

*Meaning: {Horse, weapon, science, musical instrument, speech, and man and woman. they all become worthy or unworthy, based on who gets to employ or utilize them.}*

It is in these challenging times that we are talking about Parliamentary Leadership for promotion of peace through technology. Indian Parliament and Government is fully conscious of the developments taking place in the world. Speaker's Research Initiative has been set up in the Indian Parliament for information dissemination and make available a platform to the Members for an interaction with the domain experts for better understanding of the complex, technical subjects and improved quality of debates. Our Parliament is using technology in its effort to become E-Parliament and reduce carbon foot prints. Parliament has passed path breaking laws to create enabling environment for tapping the potential of science and technology. Digital India, Skill India, Start Up India are some of the ambitious programs to channelize the energy of our youth. Through good governance we must harness innovation and technology to ensure development with peace for entire humanity.

Thank you.

\*\*\*\*\*

## PARLIAMENTARY EVENTS AND ACTIVITIES

---

### CONFERENCES AND SYMPOSIA

**139<sup>th</sup> Assembly of the Inter-Parliamentary Union (IPU):** The 139<sup>th</sup> Assembly of the IPU was held in Geneva (Switzerland) from 14 to 18 October, 2018. An Indian Parliamentary Delegation led by Smt. Sumitra Mahajan, Hon'ble Speaker, Lok Sabha accompanied by Dr. M. Thambi Durai, Hon'ble Deputy Speaker, Lok Sabha and Shri Harivansh, Hon'ble Deputy Chairman, Rajya Sabha and other members of Parliament consisting of: Dr. Sanjay Jaiswal, Member of Lok Sabha; Shri Anil Desai, Member of Rajya Sabha; Shri Nagendra Singh, Member of Lok Sabha; Dr. Hari Babu Kambhampati, Member of Lok Sabha; Shri Harish Chandra Meena, Member of Lok Sabha; Dr. Heena Vijaykumar Gavit, Member of Lok Sabha and Smt. Pratyusha Rajeshwari Singh, Member of Lok Sabha attended the Assembly.

Smt. Snehlata Shrivastava, Secretary General, Lok Sabha and Shri Desh Deepak Verma, Secretary General, Rajya Sabha and members of Association of Secretaries General of Parliaments (ASGP) also attended the Assembly. Shri P. C. Koul, Joint Secretary, Lok Sabha Secretariat was the Secretary to the Delegation.

Hon'ble Speaker, Lok Sabha participated in the General debate during the Assembly on the overall theme of *Parliamentary leadership in promoting peace and development in the age of innovation and Technological change*. The Assembly adopted an Outcome Document on the theme of the General debate at its concluding Session. Dr. Heena Vijay Kumar Gavit, Member of Lok Sabha also participated in the General Debate and presented India's views on the topic from youth perspective. The Members of Indian delegation attended various other meetings during the Assembly, such as Asia-Pacific Geo Political Group (APG) of IPU, Asian Parliamentary Assembly, IPU; Advisory group on Health, Governing Council, Four Standing Committees of IPU, Forum of Young Parliamentarians and Forum of Women Parliamentarians etc.

A meeting of BRICS Parliamentary Forum was also held on the sidelines of the Assembly. Hon'ble Deputy Chairman, Rajya Sabha alongwith Shri Anil Desai, Member of Rajya Sabha; Dr. Hari Babu Kambhampati, Member of Lok Sabha; Shri Harish Chandra Meena, Member of Lok Sabha and Dr. Heena Gavit, Member of Lok Sabha attended the meeting of the BRICS Parliamentary Forum.

Smt. Snehlata Shrivastava, Secretary-General, Lok Sabha and Shri Desh Deepak Verma, Secretary-General, Rajya Sabha attended the Meetings of Association of Secretaries General of Parliament (ASGP) held during the above event.

On the sidelines of the 139<sup>th</sup> Assembly, the following bilateral meetings were also held between the Presiding Officers of Indian Parliamentary Delegation and heads of the Parliamentary Delegation from other countries: (i) Hon'ble Speaker, Lok Sabha, Smt. Sumitra Mahajan met H.E. Ms. S.S. Choudhury, Speaker of Bangladesh; and (ii) Hon'ble Deputy Chairman, Rajya Sabha, Shri Harivansh held bilateral meetings with H.E. J. Wangchuk, Member of Parliament, Head of the Delegation from Bhutan; Dr. Patrick Matibini, Hon'ble Speaker, National Assembly of Zambia; Ms. Wesley W. Siminia, Hon'ble Speaker, Parliament of Federated States of Micronesia and Mr. S. Rakhmanov, Member of Parliament, Chairperson, Standing Committee for Foreign Affairs, Parliament of Belarus.

**Meetings of (i) 42nd Session of the IPU Steering Committee of Parliamentary Conference on the WTO; (ii) Parliamentary Session within the framework of WTO Public Forum 2018; and (iii) WTO Public Forum 2018:** Shri Anurag Singh Thakur, Member of Lok Sabha, Hon'ble Chairman, Standing Committee of Information Technology and the Member of the IPU Steering Committee of Parliamentary Conference on the WTO attended the above event held in Geneva, Switzerland from 2 to 5 October, 2018. During the above mentioned meetings, discussions were held on the following themes: (i) Trade 2030: Sustainable Trade and Technology enabled Trade; and (ii) Sustainable development in the trade agreements.

**Meetings of APA Standing Committee on Social and Cultural Affairs, and First Meeting of the APA Executive Council:** An Indian Parliamentary delegation comprising Shri Rajiv Pratap Rudy, Member of Lok Sabha; Shri Om Birla, Member of Lok Sabha and Dr. (Ms.) Sonal Mansingh, Member of Rajya Sabha attended the above meetings held in Izmir (Turkey) from 4 to 6 October, 2018. Shri Y.M. Kandpal, Director, Lok Sabha Secretariat was the Secretary to the Delegation. During the meeting, the following important Resolutions came up for discussion: (i) Draft Resolution on Measures to Promote Cultural Diversity and Protect Cultural Heritage in Asia; (ii) Draft Resolution on Asian Integration through Information and Communication Technology; (iii) Draft Resolution on Collaboration on Health Equity in Asia; (iv) Draft Resolution on Protection and Promotion of the Rights of Migrant Workers in Asia; (v) Draft Resolution on Asian Parliamentarians Against Corruption; (vi) Draft Resolution on APA Women Parliamentarians; (vii) Draft Resolution on Promoting Inter-Faith Dialogue and Harmony among World Religions; (viii) Draft Resolution on Legal and Legislative Cooperation in Combating the Smuggling of Cultural Items in Asia; (ix) Draft Resolution on Effective Cooperation in Combating Illicit Drug Trafficking in Asia; and (x) Draft Resolution on Humanitarian Aid to Syria, Iraq, Yemen, and Myanmar on the Verge of the Humanitarian Catastrophe.

**G-20 Parliamentary Speakers' Conference:** G-20 Parliamentary Speakers' Conference was held in Buenos Aires, Argentina from 31 October to 2 November, 2018. An Indian Parliamentary Delegation led by Smt. Sumitra Mahajan, Hon'ble Speaker, Lok Sabha and consisting of Shri T.K. Rangarajan, Member of Rajya Sabha and Km. Shobha Karandlaje, Member of Lok Sabha attended the Conference. Smt. Snehlata Shrivastava, Secretary General, Lok Sabha also attended the Conference. Shri P. C. Koul, Joint Secretary, Lok Sabha Secretariat was Secretary to the Delegation.

The theme of the Summit was *Building consensus for fair and sustainable development with a focus on three key issues: The future of work, the fight against corruption and gender equality.*

On the sidelines of the above event, the following bilateral meetings were also held: (i) Hon'ble Speaker, Lok Sabha met H.E. Gabriela Cuevas Barron, President, IPU and discussed matters of mutual interest. Mr. Nigel Evans, Member of Parliament, House of Commons was also present during the meeting; (ii) Hon'ble Speaker had a meeting with Mr. Marcelo German Wechsler, the President of India-Argentina Friendship Group, and Diputade De La Nacion; (iii) Hon'ble Speaker, Lok Sabha, met Mr. Mikhail Emelianov, Member of Parliament, First Deputy Head of the State Duma and Mr. Pavel Shcherbakov, Deputy Head of the First Deputy Chairman. Issues of mutual interest were discussed during the said bilateral meeting.

**Meeting of 11<sup>th</sup> Plenary and 2<sup>nd</sup> Executive Council Meeting of the APA:** Prof. Manoj Kumar Jha, Member of Rajya Sabha attended the 11<sup>th</sup> Plenary Session and 2<sup>nd</sup> Executive Council

Meeting of APA held in Istanbul, Turkey from 29 November to 2 December, 2018. He was accompanied by Shri Yogendra Singh, Protocol Officer, Lok Sabha Secretariat during the said event.

During the Plenary Session, General Debate was held on the topic *Promoting Economic Prosperity in Asia*. Meetings of the following Standing Committees were also held during the event: (i) Standing Committee on Social and Cultural Affairs and Meeting of APA Women Parliamentarians; (ii) Standing Committee on Political Affairs and Working Group on Asian Parliament; (iii) Meeting of Standing Committee on Budget & Planning; and (iv) Standing Committee on Economic and Sustainable Development.

A Declaration entitled '*Istanbul Declaration*' was also adopted at the conclusion of the event.

**Eighth World e-Parliament Conference:** An Indian Parliamentary Delegation consisting of Shri Sanjay Shamrao Dhotre, Member of Lok Sabha; Shri Rajeev Chandrasekhar, Member of Rajya Sabha and accompanied by Smt. Manju Sharma, Director, Lok Sabha Secretariat as the Secretary to the delegation attended the Eighth World e-Parliament Conference held in Geneva, Switzerland from 3 to 5 December 2018.

The theme of the Conference was *Parliaments, Technology and Innovation*. An Outcome Document was also adopted at the conclusion of the event.

**Annual 2018 Session of the Parliamentary Conference on the WTO:** The Annual 2018 Session of the Parliamentary Conference on the WTO was held in Geneva, Switzerland from 6 to 7 December 2018. Shri Anurag Singh Thakur, Member of Lok Sabha; Dr. Kirit Jayantilal Somaiya, Member of Lok Sabha and Shri Swapan Dasgupta, Member of Rajya Sabha attended the Conference. Shri L.V. Ramana, Additional Director, Lok Sabha Secretariat was the Secretary to the Delegation.

During the session, interactive debates were held on the following themes: (i) WTO: The way forward; (ii) Challenges and opportunities facing the WTO; (iii) WTO 2030?; and (iv) How can technological development benefit the people?

**Meetings/Functions held under the Auspices of the Indian Parliamentary Group (IPG):-**

**Meetings of Parliamentary Friendship Groups:** (i) **India-European Union:** A 12 member delegation from the European Conservatives and Reformists Group (ECR) of the European Parliament led by its Co-Chairman, Dr. Syed Kamall, visited India from 28 October to 2 November 2018. A meeting of the Members of the India-European Union Parliamentary Friendship Group with the visiting delegation was held on Wednesday, 31 October 2018. Joint Secretary (EW), Ministry of External Affairs briefed the Members of the Group on various issues pertaining to India-EU Relations. (ii) **India-Latin American Countries:** A Briefing Meeting for the Members of India-LAC Parliamentary Friendship Group was held on Wednesday, 19 December 2018. Joint Secretary (LAC), Ministry of External Affairs briefed the Members of the Group on various issues pertaining to India-LAC Relations.

**Zonal Conference of Zone-III of CPA India Region:** Zonal Conference of Zone-III of CPA India Region was held in Guwahati, Assam on 8 October 2018. Smt. Sumitra Mahajan, Hon'ble Speaker, Lok Sabha inaugurated the Conference and addressed the Conference.

The Conference deliberated on the following Topics: (i) Women Empowerment in NE Region; and (ii) Collective approach to resolve Insurgency in NE Region.

**Meeting of the CPA Executive Committee:** The Meeting of CPA Executive Committee was held in London, United Kingdom from 5 to 9 November, 2018. Shri Hitendra Nath Goswami, Speaker, Assam Legislative Assembly and Shri Premchand Aggarwal, Speaker, Uttarakhand Vidhan Sabha, both, the Regional Representatives from CPA India Region attended the meeting.

Besides the meeting of the CPA Executive Committee, Shri Hitendra Nath Goswami, Speaker, Assam Legislative Assembly attended the meeting of the Finance Sub-Committee and Shri Premchand Aggarwal, Speaker, Uttarakhand Vidhan Sabha attended the meeting of the Planning and Review Sub-Committee.

### **BIRTH ANNIVERSARIES OF NATIONAL LEADERS**

On the birth anniversaries of national leaders whose portraits adorn the Central Hall of Parliament House, and also on the birth anniversaries of former Speakers of Lok Sabha, functions are organized under the auspices of the Indian Parliamentary Group (IPG) to pay tributes to the leaders. Booklets containing the profiles of these leaders, prepared by the Library and Reference, Research, Documentation and Information Service (LARRDIS) of the Lok Sabha Secretariat, are distributed on the occasion.

The birth anniversaries of the following leaders were celebrated during the period from 1 October to 31 December 2018:

**Shri G. M. C. Balayogi:** On the occasion of the birth anniversary of Shri G. M. C. Balayogi, a function was held on 1 October 2018 in the Central Hall of Parliament House. Lok Sabha Speaker, Smt. Sumitra Mahajan; Minister of State for Parliamentary Affairs & Statistics and Programme Implementation, Shri Vijay Goel; Leader of Opposition in Rajya Sabha, Shri Ghulam Nabi Azad; Former Deputy Prime Minister & Chairperson Ethics Committee, Lok Sabha, Shri L. K. Advani; Members of Parliament; former Members of Parliament and Secretary-General of Lok Sabha, Smt. Snehlata Shrivastava paid floral tributes at the portrait of former Lok Sabha Speaker, Shri G.M.C. Balayogi.

**Mahatma Gandhi and Shri Lal Bahadur Shastri:** On the occasion of the birth anniversary of Mahatma Gandhi and Shri Lal Bahadur Shastri, a function was held on 2 October 2018 in the Central Hall of Parliament House. Lok Sabha Speaker, Smt. Sumitra Mahajan; Prime Minister, Shri Narendra Modi; Lok Sabha Deputy Speaker, Dr. M. Thambi Durai and other dignitaries paid floral tributes at the portrait of Mahatma Gandhi and Shri Lal Bahadur Shastri.

**Shri Bali Ram Bhagat:** On the occasion of the birth anniversary of Shri Bali Ram Bhagat, a function was held on 7 October 2018 in the Central Hall of Parliament House. Lok Sabha Speaker, Smt. Sumitra Mahajan and Minister of State for Parliamentary Affairs & Statistics and Programme Implementation, Shri Vijay Goel paid floral tributes at the portrait of the former Speaker of Lok Sabha, Shri Bali Ram Bhagat.

**Sardar Vallabhbhai Patel:** On the occasion of the birth anniversary of Sardar Vallabhbhai Patel, a function was held on 31 October 2018 in the Central Hall of Parliament House. Leader of Opposition, Rajya Sabha, Shri Ghulam Nabi Azad; Lok Sabha Deputy Speaker, Dr. M. Thambi Durai; Union Minister of Home Affairs Shri Raj Nath Singh; Minister

of State in the Ministry of Parliamentary Affairs & Ministry of Statistics and Programme Implementation, Shri Vijay Goel; Minister of State in the Ministry of Parliamentary Affairs and Ministry of Water Resources, River Development & Ganga Rejuvenation, Shri Arjun Ram Meghwal; former Deputy Prime Minister and Chairperson, Ethics Committee, Lok Sabha, Shri L. K. Advani; Smt. Sonia Gandhi, Member of Parliament, Lok Sabha; Chairman, Departmentally Related Parliamentary Standing Committee on Human Resource Development, Rajya Sabha, Dr. Satyanarayan Jatiya; Chairperson Parliamentary Standing Committee on Privileges, Smt. Meenakashi Lekhi; President of Indian National Congress, Shri Rahul Gandhi and other dignitaries paid floral tributes at the portrait of Sardar Vallabhbhai Patel.

**Deshbandhu Chittaranjan Das:** On the occasion of the birth anniversary of Deshbandhu Chittaranjan Das, a function was held on 5 November 2018 in the Central Hall of Parliament House. Secretary-General of Lok Sabha, Smt. Snehlata Shrivastava and Secretary-General of Rajya Sabha, Shri Desh Deepak Verma paid floral tributes at the Portrait of Deshbandhu Chittaranjan Das.

**Maulana Abul Kalam Azad:** On the occasion of the birth anniversary of Maulana Abul Kalam Azad, a function was held on 11 November 2018 in the Central Hall of Parliament House. Leader of Opposition in Rajya Sabha, Shri Ghulam Nabi Azad; Minister of State for Parliamentary Affairs & Statistics and Programme Implementation, Shri Vijay Goel; Chairperson, Departmentally Related Parliamentary Standing Committee on Human Resource Development, Rajya Sabha, Dr. Satyanarayan Jatiya and Secretary-General of Lok Sabha, Smt. Snehlata Shrivastava paid floral tributes to Maulana Abul Kalam Azad.

**Pandit Jawaharlal Nehru:** On the occasion of the birth anniversary of Pandit Jawaharlal Nehru, a function was held on 14 November 2018 in the Central Hall of Parliament House. Lok Sabha Speaker, Smt. Sumitra Mahajan; Former Prime Minister, Dr. Manmohan Singh; Leader of Opposition in Rajya Sabha, Shri Ghulam Nabi Azad; Minister of State for Parliamentary Affairs & Statistics and Programme Implementation, Shri Vijay Goel; Chairperson of Public Account Committee, Shri Mallikarjun Kharge; Former Deputy Prime Minister and Chairperson, Ethics Committee, Lok Sabha, Shri L. K. Advani; Smt. Sonia Gandhi, Member of Parliament, Lok Sabha and other dignitaries paid floral tributes to Pandit Jawaharlal Nehru.

**Smt. Indira Gandhi:** On the occasion of the birth anniversary of Smt. Indira Gandhi, a function was held on 19 November 2018 in the Central Hall of Parliament House. Union Minister of Home Affairs, Shri Raj Nath Singh; Former Prime Minister, Dr. Manmohan Singh; Leader of Opposition in Rajya Sabha, Shri Ghulam Nabi Azad; Minister of State for Parliamentary Affairs & Statistics and Programme Implementation, Shri Vijay Goel; Former Deputy Prime Minister and Chairperson, Ethics Committee, Lok Sabha, Shri L. K. Advani; Chairperson, Departmentally Related Parliamentary Standing Committee on Human Resource Development, Rajya Sabha, Dr. Satyanarayan Jatiya; Chairperson of the Indian National Congress Party & Member of Lok Sabha, Shri Rahul Gandhi; Smt. Sonia Gandhi, Member of Lok Sabha and other dignitaries paid floral tributes to Smt. Indira Gandhi.

**Shri Rabi Ray:** On the occasion of the birth anniversary of Shri Rabi Ray, a function was held on 26 November 2018 in the Central Hall of Parliament House. Minister of State for Parliamentary Affairs & Statistics and Programme Implementation, Shri Vijay Goel; former Deputy Prime Minister & Chairperson of the Ethics Committee, Lok Sabha, Shri L. K. Advani

and Secretary General of Lok Sabha, Smt. Snehlata Shrivastava paid floral tributes at the portrait of former Lok Sabha Speaker Shri Rabi Ray.

**Shri G. V. Mavalankar:** On the occasion of the birth anniversary of Shri G. V. Mavalankar, a function was held on 27 November 2018 in the Central Hall of Parliament House. Former Deputy Prime Minister and Chairperson of the Ethics Committee, Lok Sabha, Shri L. K. Advani; Chairperson, Departmentally Related Standing Committee on Rural Development, Lok Sabha, Dr. Ponnusamy Venugopal; Chairperson Departmentally Related Standing Committee on Transport, Tourism and Culture, Rajya Sabha, Shri Derek O'Brien; Members of Parliament and other dignitaries paid tributes at the portrait of former Lok Sabha Speaker, Shri G. V. Mavalankar.

**Dr. Rajendra Prasad:** On the occasion of the birth anniversary of Dr. Rajendra Prasad, a function was held on 3 December 2018 in the Central Hall of Parliament House. Former Deputy Prime Minister & Chairperson, Ethics Committee, Lok Sabha, Shri L.K. Advani; Minister of State for Parliamentary Affairs & Statistics and Programme Implementation, Shri Vijay Goel; Chairperson, Departmentally Related Parliamentary Standing Committee on Human Resource Development, Rajya Sabha, Dr. Satyanarayan Jatiya; Members of Parliament; former Members of Parliament and other dignitaries paid floral tributes at the portrait of Dr. Rajendra Prasad.

**Shri C. Rajagopalachari:** On the occasion of the birth anniversary of Shri C. Rajagopalachari, a function was held on 10 December 2018 in the Central Hall of Parliament House. Minister of Rural Development, Panchayati Raj, Mines & Parliamentary Affairs, Shri Narendra Singh Tomar; Leader of Opposition in Rajya Sabha, Shri Ghulam Nabi Azad; former Deputy Prime Minister and the Chairperson, Ethics Committee of Lok Sabha, Shri L. K. Advani; Minister of State for Parliamentary Affairs & Statistics and Programme Implementation, Shri Vijay Goel; Chairperson, Departmentally Related Parliamentary Standing Committee on Human Resource Development of Rajya Sabha, Dr. Satyanarayan Jatiya and other dignitaries paid floral tributes at the portrait of Shri C. Rajagopalachari.

**Chaudhary Charan Singh:** On the occasion of the birth anniversary of Chaudhary Charan Singh, a function was held on 23 December 2018 in the Central Hall of Parliament House. Minister of State for Parliamentary Affairs & Statistics and Programme Implementation, Shri Vijay Goel; former Deputy Prime Minister, and the Chairperson of the Ethics Committee of Lok Sabha, Shri L.K. Advani; the Chairperson of the Departmentally Related Standing Committee on Agriculture, Shri Hukmdev Narayan Yadav and other dignitaries paid floral tributes at the portrait of former Prime Minister Chaudhary Charan Singh.

**Pandit Madan Mohan Malaviya:** On the occasion of the birth anniversary of Pandit Madan Mohan Malaviya, a function was held on 25 December 2018 in the Central Hall of Parliament House. Lok Sabha Speaker, Smt. Sumitra Mahajan; Union Minister for Rural Development, Panchayati Raj, Mines & Parliamentary Affairs, Shri Narendra Singh Tomar; and Minister of State for Parliamentary Affairs and Water Resources, River Development & Ganga Rejuvenation, Shri Arjun Ram Meghwal paid floral tributes to Pandit Madan Mohan Malaviya.

## EXCHANGE OF PARLIAMENTARY DELEGATIONS

### Foreign Parliamentary Delegation Visiting India

**Russian Federation:** An 18-member Parliamentary Delegation from Russian Federation led by H.E. Mr. Vyacheslav Volodin, Chairman of the State Duma of the Federal Assembly of Russian Federation visited India from 8 to 10 December 2018. On Monday, 10 December, 2018, the Delegation called on Shri M. Venkaiah Naidu, Hon'ble Vice President of India and Chairman, Rajya Sabha; Shri Narendra Modi, Hon'ble Prime Minister of India; and Smt. Sumitra Mahajan, Hon'ble Speaker, Lok Sabha. A Banquet was hosted by Hon'ble Speaker in honour of the Delegation. After the banquet both the Chairman of the State Duma and Hon'ble Speaker addressed the media in front of Mahatma Gandhi Statue in Parliament House. The '5th Session of India-Russia Inter-Parliamentary Commission' was also held on the same day.

**The Republic Of Zambia:** A 9-member Parliamentary Delegation from the Republic of Zambia led by Rt. Hon. Justice Dr. Patrick Matibini, Speaker of the National Assembly of the Republic of Zambia visited India from 16 to 21 December, 2018.

On Monday, 17 December, 2018, the Delegation called on Shri M. Venkaiah Naidu, Hon'ble Vice President of India and Chairman, Rajya Sabha and Smt. Sumitra Mahajan, Hon'ble Speaker, Lok Sabha. Later in the evening, a banquet was hosted by Hon'ble Speaker in honour of the delegation.

On Tuesday, 18 December, 2018 the Delegation had a meeting with the Chairman and Members of the Parliamentary Standing Committee on External Affairs.

Besides Delhi, the Delegation also visited Agra.

### Call-on Meeting with the Hon'ble Speaker, Lok Sabha

**United Nations:** H.E. Mr. Antonio Guterres, Secretary General, United Nations Called on Hon'ble Speaker, Lok Sabha, Smt. Sumitra Mahajan on 2 October 2018 in Parliament House.

**Croatia:** H.E. Ms. Marija Pejcinovic Buric, Deputy Prime Minister and Minister of Foreign and European Affairs of Croatia called on Hon'ble Speaker, Lok Sabha on 22 October 2018 in Parliament House.

**Mexico:** H.E. Ms. Gabriela Cuevas Barron, President, Inter Parliamentary Union and Senator, Chamber of Deputies, Parliament of Mexico called on Hon'ble Speaker, Lok Sabha on 12 December 2018 at Parliament House Annexe, Extension Building.

## PARLIAMENT MUSEUM

During the period from 1 October to 31 December 2018, a total of 8869 visitors visited the Parliament Museum. Apart from the general visitors, 3511 students from 54 schools and colleges from all over the country visited the Museum. A number of sitting and former members of Parliament, members of State Legislatures and foreign dignitaries/delegations including Delegations from Parliament of Sudan, Thailand, Gambia and UAE also visited the museum during the quarter. As many as 394667 visitors have visited the museum between 5 September 2006 (*i.e.* the date of opening the museum for the general public) and 31 December 2018.



## **BUREAU OF PARLIAMENTARY STUDIES AND TRAINING (BPST)**

During the period from 1 October to 31 December 2018, the Bureau of Parliamentary Studies and Training has organized the following Courses/Programmes for Members/Delegates/Probationers/Journalists/Students:

**Appreciation Courses:** Six Appreciation Courses in Parliamentary Processes and Procedures were organized for: (i) Thirty-nine Probationers of the Indian Railway Service of Signal Engineers (IRSSE) from 15 to 17 October 2018; (ii) One hundred eight Probationers of the Indian Police Service (IPS), from 29 to 30 October 2018; (iii) Ninety-four Probationers of Indian Ordnance Factories Service (IOFS), from 12 to 16 November 2018; (iv) One hundred nine Probationers of IRSE and IRSME from 11 to 14 December 2018; (v) Fifty Probationers of IRSEE from 17 to 19 December 2018; and (vi) Nine Officers of the Competition Commission of India from 18 to 20 December 2018.

**Professional Development Programmes for/by Officers of the Lok Sabha Secretariat:** (i) Ten Officers of Lok Sabha Secretariat attended a Study Visit to Australian Parliament, Canberra, from 1 to 5 October 2018; (ii) Ten Officer of Lok Sabha Secretariat attended a Study Visit to US Congress, from 1 to 5 October 2018; (iii) Nine Officers of LARRDIS and LAFEAS Services attended a Study Visit to European Parliament in Brussels, Belgium, from 8 to 11 October 2018; (iv) Twenty-five Officials of Lok Sabha Secretariat attended Customized Training Programme on Ethics in Public Administration at the IC Centre for Governance, Panchgani, Maharashtra, from 8 to 12 October 2018; (v) Two Officers of Lok Sabha Secretariat attended the 12th Biennial Conference of the Association of Parliamentary Librarians, APLAP, Tokyo, from 31 October to 2 November 2018; and (vi) Two Officers of Lok Sabha Secretariat attended the 9th National Seminar for Parliamentary Services organized by National Assembly Research Service (NARS) of the National Assembly of Korea, from 7 to 9 November 2018.

**Training Courses for Officials of Lok Sabha, Rajya Sabha & State Legislature Secretariats:** (i) Fifty-five Security officers of Lok Sabha, Rajya Sabha and State Legislature Secretariats attended a Training Course for Security personnel from 22 to 26 October 2018; (ii) Twenty-eight Officials of Lok Sabha, Rajya Sabha and State Legislature Secretariats attended a Training Course in Drafting of Committee Reports and Committee Management from 12 to 16 November 2018; (iii) Twenty-three officials of Lok Sabha Secretariat attended a Workshop on 'Financial Matters' General Financial Rule (GFR) & Delegation of Financial Power Rules (DFPR), CCS Conduct Rules etc. on 6 December 2018; and (iv) Twenty-one Officers of Lok Sabha, Rajya Sabha and State Legislatures attended a Training Programme in Financial Management from 17 to 21 December 2018.

**Training Programme in Parliamentary Processes and Procedures for International Parliament officers:** (i) Twenty-one Senior Officers of Parliament of Sri Lanka attended a Training Programme at BPST from 26 September to 5 October 2018; (ii) Fifty Parliamentary Officials of Myanmar attended a Training Programme in Parliamentary Processes and Procedures from 26 November to 7 December 2018; and (iii) Fifteen Cambodian Senate officials attended a Training Programme on the Working of Parliamentary Committees from 26 to 30 November 2019.

**Study Visits-(a) (International):** (i) Forty-one Diaspora Youth of Indian origin undergoing Know India Programme at MEA, New Delhi, attended a Study Visit at BPST on 9 October 2018; (ii) Thirty Students and teachers from Lycee Helene Boucher, Paris, France, visiting India under Students' Exchange Programme with Delhi Public School International, Saket, New Delhi attended a Study Visit at BPST on 17 October 2018; (iii) Twenty-eight Students and teachers of Hindi from China, attended a Study Visit at BPST on 22 October 2018; (iv) Twelve Members of United States Congressional Staff, attended a Study Visit at BPST on 29 October 2018; (v) Forty Diaspora Youth of Indian origin Participating in the Know India Programme (KIP) at the Ministry of External Affairs, attended a Study Visit at BPST on 8 November 2018; (vi) Twenty-six Bangladesh Diplomats, attending the 3rd Special Course at Foreign Service Institute (FSI), New Delhi, attended a Study Visit at BPST on 22 November 2018; (vii) Fourteen Member Parliamentary Delegation from Sudan attended a Study Visit at BPST from 26 to 28 November 2018; (viii) Thirty-six Participants, undergoing a Training Course at King Prajadhipok's Institute, Bangkok, Thailand, attended a Study Visit at BPST on 27 November 2018; (ix) Nine Member Delegation of Young Political Leaders from United States, attended a Study Visit at BPST on 4 December 2018; (x) Twenty-seven Overseas Professionals undergoing Training at Human Settlement Management Institute, New Delhi, attended a Study Visit at BPST on 4 December 2018; (xi) Forty-two Indian Diaspora Youth attending Know India Programme at MEA, attended a Study Visit at BPST on 6 December 2018; (xii) Twelve Parliamentary Delegation from House of Representatives, Zanzibar, attended a Study Visit at BPST from 11 to 13 December 2018; and (xiii) Seven Member Delegation from UAE led by the Under Secretary of the Ministry of State for Federal National Affairs, attended a Study Visit at BPST from 12 to 14 December 2018. In all, 13 Study Visits (International) were organised in which there were 324 participants.

**(b) National:** (i) Thirty Students of Wisdom School of Management, Coimbatore, attended a Study Visit at BPST on 3 October 2018; (ii) One hundred twelve Students of Law College of Durgapur, West Bengal, attended a Study Visit at BPST on 3 October 2018; (iii) Twenty-two Students and faculty members of Nallamuthu Gunder Mahalingam College, Tamil Nadu, attended a Study Visit at BPST on 5 October 2018; (iv) Fifty Teachers and Students of Rosary School, Purul, Manipur, attended a Study Visit at BPST on 5 October 2018; (v) Thirty Officers of the Registrar General of India undergoing training at ISTM, New Delhi, attended a Study Visit at BPST on 10 October 2018; (vi) Forty-three Officers from various PSUs attending Training at IIPA, New Delhi, attended a Study Visit at BPST on 11 October 2018; (vii) Sixty-nine Students of Zilla Parishad High School, District Jagtial, Telangana, attended a Study Visit at BPST on 12 October 2018; (viii) Sixty-one Students of Oakwood the Rajahmundry School, Andhra Pradesh, attended a Study Visit at BPST on 16 October 2018; (ix) Thirty-four Students of St. John's Regional Seminary, Ramanthapur, Hyderabad, attended a Study Visit at BPST on 17 October 2018; (x) Ninety-eight Students and Teachers from Sanmati Higher Secondary School, Indore, attended a Study Visit at BPST on 22 October 2018; (xi) Forty-two LLB Students of the University of Burdwan, West Bengal, attended a Study Visit at BPST on 23 October 2018; (xii) One hundred thirty-eight Students of K.L. International School, Meerut, UP, attended a Study Visit at BPST on 31 October 2018; (xiii) One hundred fourteen Students of K.L. International School, Meerut, UP, attended a Study Visit at BPST on 1 November 2018; (xiv) One hundred forty Students of K.L. International School, Meerut, UP, attended a Study Visit at BPST on 2 November 2018; (xv) Forty-two Students of Delhi School of Professional Studies and Research (DSPSR) attended a Study Visit at BPST on 2 November 2018; (xvi) One hundred sixteen Students from Indian Traditions and Heritage Society (ITIHAAS), New Delhi,

attended a Study Visit at BPST on 13 November 2018; (xvii) Ten delegates of Women Municipal Councilors of Karnataka, attending capacity building at Urban Research Centre, Bangalore, attended a Study Visit at BPST on 13 November 2018; (xviii) Twenty-five Students of Modern High School & Junior College, Yamunanagar, Nigdi, Pune, attended a Study Visit at BPST on 13 November 2018; (xix) Thirty-two Officials of ISTM, New Delhi, attended a Study Visit at BPST on 13 November 2018; (xx) One hundred sixty-one Students of Springdales School Dhaula Kuan, New Delhi, attended a Study Visit at BPST on 15 November 2018; (xxi) Seventy-seven Students and teachers of Delhi Public School, Sector 45, Gurgaon, Haryana, attended a Study Visit at BPST on 15 November 2018; (xxii) One hundred three Students from Indian Traditions and Heritage Society (ITIHAAS), New Delhi, attended a Study Visit at BPST on 15 November 2018; (xxiii) Sixty Students of the Hooghly Mohsin College, West Bengal, attended a Study Visit at BPST on 16 November 2018; (xxiv) Twenty-six Students of Haldia Law College, West Bengal, attended a Study Visit at BPST on 28 November 2018; (xxv) Thirty-two Students of Durgapur Institute of Legal Studies, Burdwan, West Bengal, attended a Study Visit at BPST on 28 November 2018; (xxvi) Thirty-one Officers of the Registrar General of India undergoing organization Specific Programme at ISTM, attended a Study Visit at BPST on 30 November 2018; (xxvii) Thirty Officials of Indo-Tibetan Border Police Force attending training at the Clerical Training School of Indo-Tibetan Border Police Force (ITBP), Sonapat, Haryana, attended a Study Visit at BPST on 6 December 2018; (xxviii) Seventy-seven Students and Teachers from Satbhawan Arya Girls Senior Secondary School, New Delhi, attended a Study Visit at BPST on 6 December 2018; (xxix) Sixteen Students of Pandit Kunjilal Dubey Rashtriya Sansadiya Vidyapeeth, Bhopal, attended a Study Visit at BPST on 13 December 2018; (xxx) Twenty-three Direct Recruit Assistant Section Officers undergoing Training at DHTI, New Delhi, attended a Study Visit at BPST on 13 December 2018; (xxxi) Twenty-nine Students of Parevartan School, Ghaziabad, attended a Study Visit at BPST on 14 December 2018; (xxxii) Sixteen Students of Pandit Kunjilal Dubey Rashtriya Sansadiya Vidyapeeth, Bhopal, attended a Study Visit at BPST on 13 December 2018; (xxxiii) Forty-six Students and Teachers from Government Sr. Secondary School, Garh Mirkpur, District Sonapat, Haryana, attended a Study Visit at BPST on 18 December 2018; (xxxiv) Fifty-three Students of 1st Batch MBBS from ESIC Medical College and Hospital, Faridabad, attended a Study Visit at BPST on 18 December 2018; (xxxv) Twenty-seven Students of the St. John's Christaian School, Ghaziabad, attended a Study Visit at BPST on 18 December 2018; (xxxvi) Sixty-four Students of the Sulochandevi Singhania School, Thane, Mumbai, attended a Study Visit at BPST on 18 December 2018; (xxxvii) Forty-two Students of Ryan International School, Gurugram, attended a Study Visit at BPST on 19 December 2018; (xxxviii) Fifty-seven Student Legislative Council(SLC), IIT Madras, attended a Study Visit at BPST on 19 December 2018; (xxxix) Eleven Scientists from the Department of Science and Technology, Govt. of India, attending Training Programme at Indian Institute of Public Administration (IIPA), Indraprastha Estate, New Delhi, attended a Study Visit at BPST on 20 December 2018; (xl) Fifty-four Students of Government High School, T. D. Gutta, Mahabubnagar District, Telangana, attended a Study Visit at BPST on 21 December 2018; (xli) Thirty Students of Kamal Model Sr. Secondary School, Mohan Garden, New Delhi, attended a Study Visit at BPST on 21 December 2018; (xlii) Seventeen Students of Vandana International Sr. Secondary School, Sector-10, Dwarka, attended a Study Visit at BPST on 21 December 2018; and (xliii) One hundred twenty-two Students of KB DAV Sr. Sec. School, Chandigarh, attended a Study Visit at BPST on 28 December 2018. In all, 43 Study Visits (National) were organised in which there were 2,412 participants.

## **MEMBERS' REFERENCE SERVICE**

Members' Reference Service caters to the information needs of Members of Parliament, primarily in connection with their day-to-day parliamentary work. The Service brings out Reference Notes and Legislative Notes on important issues and Bills pending before the House. During the period from 1 October to 31 December 2018, a total of 696 offline and 100 online references were received and disposed of. Seven Legislative Notes and one Information Folder for upcoming bills in the Winter Session, 2018 were also prepared during this period.

# PRIVILEGE ISSUES

---

## LOK SABHA

During the period 1 October to 31 December 2018, the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha held 1 sitting on 2 November 2018, while no sittings of the Committee on Ethics was held. No reports were presented by the above mentioned Committees.

The Committee of Privilege held 4 sittings on 22 October, 28 November, and 12 and 28 December 2018. The Committee presented one report during the period.

### Committee of Privileges

The Tenth Report of the Committee of Privileges on the 'Notice of question of privilege dated 7 August 2015 given by Shri Rajesh Ranjan *alias* Pappu Yadav, Member of Parliament against the Senior Superintendent of Police, Patna for allegedly making prejudiced statement in the media against him' was presented to the Speaker on 24 December 2018 and laid on the Table of the House on 28 December 2018.

In the said Report, the Committee in the light of their findings and conclusions, recommended that in view of the unconditional apology tendered by the then Senior Superintendent of Police, Patna, no further action is called for in the matter and the same may be treated as closed.

## PROCEDURAL MATTERS

---

### LOK SABHA

*Observation from the Chair regarding Removal of Pending Bill:* On 28 December, 2018, Dr. M. Thambidurai, Hon'ble Deputy Speaker, Lok Sabha, made the following observation:-

"Hon. Members, now items no. 174 that is about the Rights of Transgender Persons Bill, 2014, was passed by Rajya Sabha. In this regard, I may inform that a Government Bill, namely, the Transgender Persons (Protection of Rights) Bill, 2018 was passed by this House on 17th December, 2018.

As per sub-rule(2) of rule 112, a Bill pending before Lok Sabha shall be removed from the Register of Pending Bills in case a substantially identical Bill is passed by the House. Bill introduced in and passed by Rajya Sabha and laid on the Table of Lok Sabha falls within the definition of pending Bill. However, this definition is silent with respect to cases where Bill from Rajya Sabha after being laid on the Table of Lok Sabha is under discussion by Lok Sabha. In the past, Private Members' Bills introduced and pending in Lok Sabha have been removed from the Register of Pending Bills if their objective was achieved consequent upon passing of Government Bills.

There appears to be no past precedent as to the course of action to be followed with respect to a Private Member Bill passed by Rajya Sabha and under discussion in Lok Sabha, if a Government Bill on the same subject is passed by Lok Sabha.

As the Bill is part-discussed in Lok Sabha, the Lok Sabha alone can decide on the course of action to be followed with respect to this Bill. I am of the opinion that we should not further proceed with this Private Member Bill, as passed by Rajya Sabha in view of the provision laid down in sub-rule(2) of rule 112 read with third part of the explanation thereto. Therefore, if the House agrees, the Bill may be removed from the Register of Pending Bills as its object has been achieved with the passing of the Government Bill on the same subject."

# PARLIAMENTARY AND CONSTITUTIONAL DEVELOPMENTS (1 OCTOBER TO 31 DECEMBER 2018)

---

Events covered in this Feature are based primarily on reports appearing in the daily newspapers and internet sources, as such, the Lok Sabha Secretariat does not accept any responsibility for their accuracy, authenticity or veracity.

--- Editor

---

## INDIA

### DEVELOPMENTS AT THE UNION

*Parliament Session:* The Sixteenth Session of the Sixteenth Lok Sabha and the Two Hundred and Forty Seventh Session of the Rajya Sabha commenced on 11 December, 2018. Both the Houses of Parliament, the Lok Sabha and the Rajya Sabha were adjourned *sine die* on 8 and 9 January, 2019, respectively. The President, Shri Ram Nath Kovind, prorogued both the Lok Sabha and the Rajya Sabha on 10 January, 2019.

*Resignation of Ministers:* On 17 October, 2018, Shri M.J. Akbar resigned as the Minister of State for External Affairs.

On 10 December, 2018, Shri Upendra Kushwaha resigned as the Minister of State for Human Resource Development.

*Death of Lok Sabha Members:* On 19 October, 2018, Dr. Bhola Singh, Member of the Bharatiya Janata Party from Begusarai, Bihar, passed away.

On 21 November, 2018, Shri M.I. Shanavas, Member of the Indian National Congress from Wayanad, Kerala passed away.

On 7 December, 2018, Mohammad Asrarul Haque, Member of the Indian National Congress from Kishanganj, Bihar passed away.

*Lok Sabha Bye-election:* On 6 November, 2018, Sarvashri V.S. Ugrappa of the Indian National Congress, B.Y. Raghavendra of the Bharatiya Janata Party and L.R. Shivaram Gowda of the Janata Dal (Secular) were declared elected from Bellary, Shimoga and Mandya Lok Sabha Constituencies of Karnataka, respectively, in the bye-election held on 3 November, 2018.

*Death of Union Minister:* On 12 November, 2018, the Union Minister and the Member of Lok Sabha, Shri Anath Kumar, passed away.

*Allocation of Additional Charges:* On 13 November, 2018, the Union Minister, Sarvashri Narendra Singh Tomar and D.V. Sadananda Gowda were given additional charges of the Ministry of Parliamentary Affairs and the Ministry of Chemicals & Fertilizers, respectively.

*Resignation from Lok Sabha:* On 13 December, 2018, Shri Thupstan Chhewang, member of the Bharatiya Janata Party from Jammu and Kashmir resigned from the Lok Sabha.

On 14 December, 2018, Shri Ch. Malla Reddy, member of the Telangana Rashtra Samithi from Telangana resigned from the Lok Sabha.

On 17 December, 2018, Shri Balka Suman, member of the Telangana Rashtra Samithi from Telangana resigned from the Lok Sabha.

On 21 December, 2018, Sarvashri Tamradhwaj Sahu and Raghu Sharma, members of the Indian National Congress from Chhattisgarh and Rajasthan, respectively, resigned.

On the same day, Sarvashri Manohar Untwal and Nagendra Singh, members of the Bharatiya Janata Party, both from Madhya Pradesh, resigned.

On 24 December, 2018, Shri Harish Chandra Meena, member of the Bharatiya Janata Party from Rajasthan, resigned.

## **AROUND THE STATES**

### **CHHATTISGARH**

*Assembly Election Results:* The election to 90-seat Chhattisgarh Legislative Assembly was held on 12 and 20 November, 2018. The results were announced on 11 December, 2018. The party position following the election was as follows: Indian National Congress - 68; Bharatiya Janata Party - 15; Bahujan Samaj Party - 2; and Janta Congress Chhattisgarh (J) - 5.

*New Chief Minister:* On 17 December, 2018, Shri Bhupesh Baghel was sworn in as the Chief Minister of Chhattisgarh. Along with him 2 Ministers took oath of office.

*Cabinet Expansion:* On 25 December, 2018, the Chief Minister, Shri Bhupesh Baghel inducted nine new Ministers *viz.* Sarvashri Mohammad Akbar, Ravindra Choubey, Jaysingh Agrawal, Umesh Patel, Kawasi Lakhma and Guru Rudra Kumar, Dr. Premsai Singh Tekam, Dr. Shiv Kumar Daharia and Smt. Anila Bhedia.

### **GUJARAT**

*Assembly Bye-election Result:* On 23 December, 2018, Shri Kunvarji Bavaliya of the Bharatiya Janata Party from Jasdan Assembly seat was declared elected in the bye-election held on 20 December, 2018.

### **JAMMU AND KASHMIR**

*Dissolution of State Assembly:* On 21 November, 2018, the Governor, Shri Satya Pal Malik dissolved the State Assembly.

*President's Rule in State:* On 20 December, 2018, the Central Government imposed President's rule in the State, as the Governor's rule expired.



## **JHARKHAND**

*Assembly Bye-election Result:* On 23 December, 2018, Shri Naman Bixal Kongari of the Indian National Congress from Kolebira Assembly seat was declared elected in the bye-election held on 20 December, 2018.

## **KARNATAKA**

*Assembly Bye-election Result:* On 6 November, 2018, Smt. Anitha Kumaraswamy of Janata Dal (Secular) and Shri Anand Siddu Nyamagouda of the Indian National Congress were declared elected from Ramanagara and Jamkhandi Assembly Constituencies, respectively, in the bye-election held on 3 November, 2018.

*Cabinet Expansion:* On 22 December, 2018, the Chief Minister, Shri H.D. Kumaraswamy dropped Sarvashri Ramesh Jarkiholi and R. Shankar from the Council of Ministers. The Chief Minister inducted eight new Ministers *viz.* Sarvashri Satish Jarkiholi, M.B. Patil, C.S. Shivalli, M.T.B. Nagaraj, E. Tukaram, P.T. Parameshwar Naik, Rahim Khan and R.B. Thimmapur.

## **KERALA**

*Resignation of Minister:* On 26 November 2018, the Minister of Water Resources, Shri Mathew T. Thomas resigned from the Ministry.

## **MADHYA PRADESH**

*Assembly Election Results:* The election to 230-seat Madhya Pradesh Legislative Assembly was held on 28 November, 2018. The results were announced on 11 December, 2018. The party position following the election was as follows: Indian National Congress - 114; Bharatiya Janata Party - 109; Bahujan Samaj Party - 2; Samajwadi Party-1; and Independents - 4.

*New Chief Minister:* On 17 December, 2018, Shri Kamal Nath was sworn in as the Chief Minister of Madhya Pradesh.

## **MIZORAM**

*Assembly Election Results:* The election to 40-seat Mizoram Legislative Assembly was held on 28 November, 2018. The results were announced on 11 December, 2018. The party position following the election was as follows: Mizo National Front - 26; Indian National Congress - 5; Bharatiya Janata Party - 1; and Independents - 8.

*New Chief Minister:* On 15 December, 2018, Shri Zoramthanga was sworn in as the Chief Minister of Mizoram. Along with him 11 Ministers took oath of office.

*New Speaker:* On 18 December, 2018, Shri Lalrinliana Sailo was elected as the Speaker of the Mizoram Legislative Assembly.

## **RAJASTHAN**

*Assembly Election Results:* The election for 199 out of 200 seats of Rajasthan Legislative Assembly was held on 7 December, 2018. The results were announced on 11 December, 2018. The party position following the election was as follows: Indian National Congress - 99; Bharatiya Janata Party - 73; Bahujan Samaj Party - 6; Communist Party of India (Marxist) - 2; Bhartiya Tribal Party - 2; Rashtriya Lok Dal - 1; Rashtriya Loktantrik Party - 3; and Independents - 13. Consequent upon the death of the Candidate of the Bahujan Samaj Party, Shri Laxman Singh, the election for the Ramgarh Assembly Constituency was postponed.

*New Chief Minister:* On 17 December, 2018, Shri Ashok Gehlot was sworn in as the Chief Minister of Rajasthan. Along with him Deputy Chief Minister, Shri Sachin Pilot took oath of office.

*Expansion of Cabinet:* On 24 December, 2018, the Chief Minister, Shri Ashok Gehlot inducted thirteen Cabinet Ministers viz., Sarvashri B.D. Kalla, Shanti Kumar Dhariwal, Parsadi Lal Meena, Lal Chand Kataria, Raghu Sharma, Pramod Jain Bhaya, Vishvendra Singh, Harish Choudhary, Ramesh Chand Meena, Udai Lal Anjna, Pratap Singh Khachariawas, Saleh Mohammad and Master Bhanwar Lal Meghwal; and ten Ministers of State viz., Sarvashri Govind Singh Dotasara, Arjun Singh Bamnia, Bhanwar Singh Bhati, Sukhram Vishnoi, Ashok Chandna, Tika Ram Jully, Bhajan Lal Jatav, Rajendra Singh Yadav, Dr. Subhash Garg and Smt. Mamta Bhupesh.

## **TELANGANA**

*Assembly Election Results:* The election to 119-seat Telangana Legislative Assembly was held on 7 December, 2018. The results were announced on 11 December, 2018. The party position following the election was as follows: Telangana Rashtra Samithi - 88; Indian National Congress - 19; All India Majlis-E-Ittehadul Muslimeen - 7; Bharatiya Janata Party - 1; Telugu Desam Party - 2; All India Forward Bloc - 1; and Independents - 1.

*New Chief Minister:* On 13 December, 2018, Shri K. Chandrashekar Rao was sworn in as the Chief Minister of Telangana. Along with him 1 Minister took oath of office.

## **WEST BENGAL**

*Oath of New Ministers:* On 20 December, 2018, the Governor, Shri K.N. Tripathi, administered oath of office and secrecy to four newly-inducted Ministers, Sarvashri Tapas Roy, Sujit Bose, Smt. Ratna Ghosh and Dr. Nirmal Maji.

The Chief Minister, Ms. Mamata Banerjee allocated the Departments of Planning, Statistics & Program Monitoring and Parliamentary Affairs to Shri Tapas Roy; the Department of Fire and Emergency Services was allocated to Shri Sujit Bose; the Department of Micro Small & Medium Enterprises & Textiles to Smt. Ratna Ghosh; and the Department of Labour was allocated to Dr. Nirmal Maji.

**EVENTS ABROAD****BHUTAN**

*New Prime Minister:* On 7 November, 2018, Dr. Lotay Tshering was sworn in as the Prime Minister.

**CAMEROON**

*President Re-elected:* On 6 November, 2018, the President, Mr. Paul Biya was sworn in as the President for the seventh term.

**ESWATINI**

*New Prime Minister:* On 27 October, 2018, Mr. Ambrose Dlamini was appointed as the new Prime Minister of Eswatini.

**ETHIOPIA**

*Resignation of President:* On 24 October, 2018, Mr. Mulatu Teshome resigned from his post.

*New President:* On 25 October, 2018, Ms. Sahle-Work Zewde was appointed as the first woman President of Ethiopia.

**GEORGIA**

*New President:* On 16 December, 2018, Ms. Salome Zurbishvili was sworn in as the first woman President of Georgia.

**IRAQ**

*New President:* On 2 October, 2018, Mr. Barham Salih was sworn in as the new President.

*New Prime Minister:* On 24 October, 2018, Mr. Adel Abdul-Mahdi was sworn in as the new Prime Minister.

**IRELAND**

*President Re-elected:* On 11 November, 2018, the President, Mr. Michael D. Higgins was sworn in as the President for the second term.

**MALDIVES**

*New President:* On 17 November, 2018, Mr. Ibrahim Mohamed Solih was sworn in as the new President.

**MEXICO**

*New President:* On 1 December, 2018, Mr. Andres Manuel Lopez Obrador was sworn in as the new President.

\*\*\*\*\*

## DOCUMENTS OF CONSTITUTIONAL AND PARLIAMENTARY INTEREST

---

*The Constitution (One Hundred and Third Amendment) Act, 2019\**: At present, the economically weaker sections of citizens have largely remained excluded from attending the higher educational institutions and public employment on account of their financial incapacity to compete with the persons who are economically more privileged. The benefits of existing reservations under clauses (4) and (5) of article 15 and clause (4) of article 16 are generally unavailable to them unless they meet the specific criteria of social and educational backwardness.

The directive principles of State policy contained in article 46 of the Constitution enjoins that the State shall promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes and the Scheduled Tribes, and shall protect them from social injustice and all forms of exploitation.

*Vide* the Constitution (Ninety-third Amendment) Act, 2005, clause (5) was inserted in article 15 of the Constitution which enables the State to make special provision for the advancement of any socially and educationally backward classes of citizens, or for the Scheduled Castes or the Scheduled Tribes, in relation to their admission in higher educational institutions. Similarly, clause (4) of article 16 of the Constitution enables the State to make special provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State.

However, economically weaker sections of citizens were not eligible for the benefit of reservation. With a view to fulfil the mandate of article 46, and to ensure that economically weaker sections of citizens get a fair chance of receiving higher education and participation in employment in the services of the State, it has been decided to amend the Constitution of India.

Accordingly, the Constitution (One Hundred and Twenty-fourth Amendment) Bill, 2019 provides for reservation for the economically weaker sections of society in higher educational institutions, including private institutions whether aided or unaided by the State other than the minority educational institutions referred to in article 30 of the constitution and also provides for reservation for them in posts in initial appointment in services under the State.

---

\* *The Bill was introduced in Lok Sabha as the Constitution (One Hundred and Twenty-fourth Amendment) Bill, 2019. The Short title of the Bill was changed by Lok Sabha as the Constitution (One Hundred and Third Amendment) Bill, 2019 through amendment to Clause 1.*

The Constitution (One Hundred and Third Amendment) Bill, 2019 which sought to achieve the above-mentioned objective was passed by the Lok Sabha and the Rajya Sabha on 8 and 9 January 2019, respectively. The President assented to it on 12 January 2019.

The text of above Act is reproduced below.

--- *Editor*

---

# THE CONSTITUTION (ONE HUNDRED AND THIRD AMENDMENT) ACT, 2019

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-ninth Year of the Republic of India as follows:-

1. Short title and commencement. (1) This Act may be called the Constitution (One Hundred and Third Amendment) Act, 2019.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. Amendment of article 15. In article 15 of the Constitution, after clause (5), the following clause shall be inserted, namely:-

'(6) Nothing in this article or sub-clause (g) of clause (1) of article 29 shall prevent the State from making,-

(a) any special provision for the advancement of economically weaker sections of citizens other than the classes mentioned in clauses (4) and (5) ; and

(b) any special provision for the advancement of any economically weaker sections of citizens other than the classes mentioned in clauses (4) and (5) in so far as such special provisions relate to their admission to educational institutions including private educational institutions, whether aided or unaided by the State, other than the minority educational institutions referred to in clause (1) of article 30, which in the case of reservation would be in addition to the existing reservations and subject to a maximum of ten per cent, of the total seats in each category.

Explanation.-For the purpose of this article and article 16, "economically weaker sections" shall be such as may be notified by the State from time to time on the basis of family income and other indicators of economic disadvantage.'

3. Amendment of article 16. In article 16 of the Constitution, after clause (5), the following clause shall be inserted namely:-

"(6) Nothing in this article shall prevent the State from making any provision for the reservation of appointments of posts in favour of any

economically weaker sections of citizens other than the classes mentioned in clause (4), in addition to the existing reservation and subject to a maximum of ten per cent, of the posts in each category,".



## SESSIONAL REVIEW

---

### SIXTEENTH LOK SABHA

### SIXTEENTH SESSION

The Sixteenth Session of the Sixteenth Lok Sabha commenced on 11 December 2018 and was adjourned *sine die* on 8 January 2019. In all, there were 17 sittings during the Session. The House was prorogued by the President of India on 10 January 2019.

A brief account of the important discussions and other business transacted during the Sixteenth Session is given below.

#### A. QUESTION HOUR

The Sixteenth Session of the Sixteenth Lok Sabha commenced on 11 December 2018 and concluded on 8 January 2019.

A chart showing the dates of ballots and the last dates of receipt of notices of questions during the Session was circulated to Members along with Bulletin Part-II dated 19 November 2018. The notices of Starred and Unstarred Questions for the Session were tabled with effect from 20 November 2018. The last date of receiving notices of questions was 22 December 2018.

The actual number of notices of Starred and Unstarred Questions tabled by the Members were 20665 (SQ 11311 + USQ 9354). However, as a result of splitting few questions, where two or more Ministries were involved, the number of notices of Starred and Unstarred Questions increased to 20799 (SQ 11378 + USQ 9421). This statement also indicates 1 Short Notice Question (SNQ) received from a Member. The maximum number of notices of Questions included for ballot in a day were 1104 (Starred 616 and Unstarred 488) for the sitting on 21 December 2018. The minimum number of notices of Questions included for ballot in a day were 831 (Starred 425 and Unstarred 406) for the sitting on 11 December 2018. The maximum and minimum number of Members whose names were included in the ballot were 267 for the sitting on 21 December 2018 and 195 on 11 December 2018, respectively.

Notices were examined in the light of Rules of Procedure and Conduct of Business in Lok Sabha, Directions by the Speaker, Parliamentary conventions and past precedents to decide their admissibility or otherwise. Out of 20800 notices of Starred, Unstarred and Short Notice questions received including split questions, **400**<sup>\*</sup> notices were included in the lists of Starred Questions and **4600**<sup>†</sup> in the lists of Unstarred Questions.

One Short Notice Question was received during the Session and it was disallowed.

---

<sup>\*</sup> Including 7 Starred Questions deleted due to suspension of Members from the service of the House under Rule 374A.

<sup>†</sup> Including 101 Unstarred Questions deleted due to suspension of Members from the service of the House under Rule 374A; 1 Unstarred Question deleted under Rule 47 of 'Rules of Procedure and conduct of Business in Lok Sabha'.

The Ministry-wise break-up of admitted Notices of Questions shows that the Minister of Finance answered the maximum number of Questions (both Starred and Unstarred) i.e., 328 (340 admitted - 12 deleted) followed by the Minister of Agriculture and Farmers Welfare who answered 287 (296 admitted - 9 deleted) questions (both Starred and Unstarred). The minimum number of questions (both Starred and Unstarred) which was 4, was answered by the Ministry of Parliamentary Affairs.

Names of 328 Members were included in the Lists of Starred and Unstarred Questions. The maximum number of questions admitted /clubbed were 92 against the name of Smt. Supriya Sule, MP.

The maximum and minimum number of Members whose names were included in the Lists of Questions was 262 on 21 December 2018 and 188 on 11 December 2018, respectively.

One notice for Half-an-Hour Discussion was received during the Session and it was disallowed.

Two Statements were made by the Ministers correcting the replies already given to the previous questions in Lok Sabha.

A total of 33 Starred Questions were orally replied during the Session. The average number of Starred Questions answered orally during each sitting of the House was 2.06. The maximum number of Starred Questions answered orally in a single day were 6 on 31 December 2018 and 4 January 2019 and the minimum number of Starred Questions answered orally in a single day was 1.

The average number of Unstarred Questions appearing in the Lists was 230 per day during the entire Session.

A total of 4858 written replies to Starred and Unstarred Questions were laid on the Table of the Lok Sabha during the Session.

## **B. OBITUARY REFERENCES**

During the Session, obituary references were made on the passing away of former Prime Minister of India 'Bharat Ratna' Shri Atal Bihari Vajpayee; former Speaker, Lok Sabha, Shri Somnath Chatterjee; Union Minister of Chemicals and Fertilizers and Parliamentary Affairs, Shri Ananth Kumar; sitting members, Dr. Bhola Singh, Shri M.I. Shanavas and Shri Mohammad Asrarul Haque; Sarvashri Mansoor Ali Khan, Puran Chandra, P. Manik Reddy, Gurudas Kamat, Mohan Jain, Shantaram Potdukhe, Narayan Datt Tiwari, Madan Lal Khurana, Narayan Swaroop Sharma, C.K. Jaffer Sharief, M. H. Ambareesh, M.V.V.S. Murthi, Capt. Jainarain Prasad Nishad and Smt. Kamla Kumari, all former members of Parliament.

References were also made by the Speaker recalling the tragic incident of 13 December, 2001 when terrorists, in a brazen attack, sought to hit the Parliament of India, killing Five security personnel of Delhi Police, Sarvashri Nanak Chand, Rampal, Om Prakash, Bijendra Singh and Ghanshyam, one woman Constable of CRPF Shrimati Kamlesh Kumari and two

Security personnel of the Parliament Security Services, Shri Jagdish Prasad Yadav and Shri Matbar Singh Negi and one official, Shri Deshraj.

Members stood in silence for a short while as a mark of respect to the memory of the departed.

\*\*\*\*\*

**RAJYA SABHA**  
**TWO HUNDRED AND FORTY SEVENTH SESSION\***

The Two Hundred and Forty Seventh Session of the Rajya Sabha commenced on 11 December 2018 and was adjourned *sine die* on 9 January 2019. The Rajya Sabha was prorogued by the President on 10 January 2019. In all, the House sat for 18 days during the session.

A resume of some of the important discussions held and other business transacted during the Session is given below:

**A. STATEMENTS/DISCUSSIONS**

***Discussion on Statutory Resolution Approving Proclamation Issued by the President on 19 December 2018 under Article 356 of Constitution of India in Relation to State of Jammu and Kashmir:*** A discussion on the Statutory Resolution approving Proclamation issued by the President on 19 December 2018 under Article 356 of Constitution of India in Relation to State of Jammu and Kashmir, took place on 2 and 3 January 2019.

While moving the Resolution Shri Rajnath Singh, Minister of Home Affairs informed that the Governor of Jammu and Kashmir (J&K) by issuing a proclamation under Section 92 of the Constitution of Jammu and Kashmir on 20 June 2018 had taken over the functioning of the State Government as well as of Legislative Assembly. The Governor had to take this step as the incumbent Government was left in minority and no alternative Government could be formed. The Governor in his Report dated 28 November 2018 informed the President of India that the State Legislative Assembly was dissolved on 21 November 2018 and the Election Commission of India was also intimated about the same. The Minister informed that, as there was no provision in the Constitution of Jammu and Kashmir to continue Proclamation after the lapse of the duration of 6 months from the day of Proclamation, the Governor in his Report requested the President to consider issuing a Proclamation under Article 356 of Constitution of India to impose President's Rule in the State. Considering that there was no other alternative, on 19 December 2018 a Proclamation in this regard was issued by the Hon'ble President and President's Rule was imposed in the State with effect from 20 December 2018. He mentioned that in the past also, Proclamation under Article 356 was issued twice in the State in 1986 and 1990. Informing that the Resolution to approve the Proclamation had already been passed by the Lok Sabha on 28 December 2018, he requested the House to approve it in light of the situation explained regarding Jammu and Kashmir.

Participating\* in the discussion Shri Ghulam Nabi Azad, the Leader of the Opposition (LOP) said that before having talks on Kashmir issue it was important to take account of the history of Kashmir and role of Kashmiri's in it. Mentioning about the Two-Nations Theory which took shape in 1947, he pointed that despite being a Muslim majority State, Kashmiri people wished to be part of India. He said that after the Instrument of Accession was signed between the Maharaja of J&K and Government of India, when Pakistani raiders invaded the State, Kashmiri's fought along with the Indian Army soldiers which were very less in number. However, now, people of Kashmir had been

---

\* Contributed by the General Research Unit, LARRDIS, Rajya Sabha Secretariat

\* Other Members who participated in the discussion were: Sarvashri Derek O' Brien, Anubhav Mohanty, T.K. Rangarajan, Rakesh Sinha, Mir Mohammad Fayaz, Majeed Memon, Rajaram, T.K.S. Elangovan, Sanjay Singh, D. Raja, Prof. Ram Gopal Yadav and Prof. Manoj Kumar Jha.

disappointed with the Government which reflected that some mistakes were done on the part of Government. Shri Azad urged the Government to be sensitive to the pain of Kashmiri people and take corrective measures. He mentioned that his party had always been sensitive and considerate to the grievances of people of J&K. In 1989 however, militancy gripped J&K and Kashmiri Pandits fled the State. He said that due to fearful atmosphere in the valley even lakhs of Muslims left the State and 90% political leaders shifted to Jammu or Delhi. Elections could not be held in the State for 6-7 years. However, in 1996, he said, his party set the platform for elections there.

Shri Azad further stated that during the tenure of United Progressive Alliance (UPA) government, in the leadership of Dr. Manmohan Singh, maximum efforts were made for development in the State. He termed it as a golden period for J&K and for the country as well. Nevertheless, he added, the only weakness of the government was it could not do publicity of its work. Underlining the achievements of the then Government, he said, during this time, for the first time, train entered into the valley, under Pradhan Mantri Gram Sadak Yojana (PMGSY) financial assistance was provided to the State for making roads, work was done for hospitals, power generation and employment generation, tourism was promoted immensely, schemes like 'Himayat' for skill development, 'Ummeed' for Self-Help groups and 'Udan' for education of youth, were initiated. However, after alliance between People's Democratic Party and Government of India, he said, militancy, infiltration, killings of security forces increased and security situation dipped to the level as it was in 1990. Tourism, economic activity, handicraft industry, employment level dipped drastically. This scenario gave rise to a sense of alienation even amongst educated youth, due to which young PhD holders, doctors, engineers also started resorting to militancy. He also alleged that the preceding four years had witnessed maximum number of cease-fire violations. Accusing Bharatiya Janata Party (BJP) for destabilizing the Government in J&K, he said that when Government failed at all fronts, it withdrew support and thereafter, instead of holding elections, Government kept the State Assembly in suspension for 4-5 months for the sake of horse-trading. He also held the Government responsible for misusing the Governor's power by bringing 55 amendments to the State's laws. He concluded by saying that as a responsible Party they did not have any option but to accept the resolution.

Participating in the discussion Shri A. Navneethakrishnan drew the attention of the Council to Article 356 which stated that "If the President, on receipt of report from the Governor of the State or otherwise, is satisfied that a situation has arisen in which the Government of the State cannot be carried on in accordance with the provisions of this Constitution, the President may by Proclamation...". He felt that the provisions of the Article are vague and there were no guidelines. He said, arbitrary powers had been conferred on the Governor and the word 'satisfied' was not made clear. The only check was the requirement of ratification by both Houses and judicial review by the Supreme Court. Mentioning about a 'writ petition' moved in this respect, he informed that it was dismissed at the admission stage itself. He urged the House to think and consider introducing certain guidelines to invoke the President's Rule, because an elected Government could not be dissolved as it reflected the will of the people. He felt that irrespective of any party, Article 356 had been invoked by the political parties at the Centre to further their political interest. He said that the word 'satisfied' in the Article was against the concept of rule of law. At the end, referring to another sub-clause of the Article which said that any such Proclamation may be revoked, he urged that the Proclamation may be revoked.

Intervening in the debate Shri Arun Jaitley, Minister of Finance, Minister of Corporate Affairs and Leader of the House, while referring to the views expressed by the Leader of the Opposition (LoP), said that some chapters of the history of J&K were tried to be omitted or re-write. He stated that J&K had been the only State in the country whose one-third part had been with enemies and whose sovereignty was challenged ever. Countering LoP's views on History, he said that when J&K was

invaded by Pakistan after independence, the then Government's decision to send army in the State was delayed. Further, unilateral ceasefire was declared suddenly and Deputy Prime Minister and Home Minister had no knowledge about it before its declaration on Radio. All this happened while army was moving ahead and trying to retrieve the captured land of J&K. He said that the history of the problems of State started since then actually. He stated that the Plebiscite Front formed by some leaders of the National Conference party at that time was the result of assurances given by the Government of that time, which actually was wrong. He said that the country had been paying its cost since decades. He further added that the elections held in the State in 1957, 1962 and 1967 were the biggest form of cheating to the democracy in the history of the country. All nominations were being made through a single person in the State and he either did not accept the nomination or rejected it. He blamed Congress for playing such politics to remain in power and infusing the seed of alienation in the State where citizens did not get the Right to fight in elections democratically. Election held in 1977, when Shri Morarji Desai became Prime Minister, was the first free and fair election in the history of Kashmir, he said. He further refuted the allegation made on the Centre regarding horse-trading and destabilizing the State Government and leveled the allegation back on Congress by mentioning about the political scenario of the State in 1984. He countered that in 1984, with the intention of destabilizing Shri Farooq Abdullah's government in J&K, the Centre had approached the then Governor of the State Shri B.K. Nehru who refused for the same and resigned. Through a new Governor, in an overnight coup and by engaging some MLAs from here and there, the Centre formed the new State Government under the leadership of Shri Gul Mohammad Shah. However, when this arrangement did not work out, in 1986 the Congress did a settlement with Shri Farooq Abdullah to form the Government in J&K. However, till 1989, due to this Government such alienation cropped up in the State which phased out administration and governance in the State. He mentioned that to end terrorism, despite having differences, all mainstream parties and national parties would have to come together. Referring to the positive impact of the recent Panchayat elections, he said that 4,500 persons had been elected and a new thinking was emerging in the valley. He urged the opposition to think about the future of Kashmir and to think about bringing piece and development in the State, instead of resorting to blame game.

Replying to the discussion, Shri Rajnath Singh, Minister of Home Affairs, said that J&K had been considered a sensitive and strategic State and it had not been for the first time that Governor's Rule or President's Rule was imposed in the State. During the Congress Rule, he said, it was imposed many times and once, due to deteriorating condition of the State, President's Rule was to be continued for 6 years. Despite such past, he mentioned, it was being projected this time that situation worsened in the State due to incumbent Government's faults and some conspiracy was played to ensure that no other Government could be formed in the State. Countering the opposition's charge Shri Singh asserted that there had been no such conspiracy and referred to the Governor's Report in this regard which stated that Governor had discussed with all parties to ascertain if government could be formed in the State with some alliance. However, all parties expressed inability to form government as none had majority and no alliance seemed possible. Dismissing the opposition's charge on the Government for being responsible for alienating the people of State, he stated that the alienation was actually evoked even before independence which resulted in partition of the country. On LoP's comment that J&K people opted to remain with India, he said that the issue was being highlighted as an appeasement policy and Muslims from all over the country, where population was even more than the Pakistan, opted to remain with India.

Enumerating the steps taken by the Government for development of J&K, the Minister said that in the last four years the State had been allocated maximum fund till date. To resolve the problem of unemployment, he explained, for the first time the State was given 5 new Indian Reserve Police

Battalions in which 5000 people had already been recruited, two Border Battalions were approved, Rs. 150 crore were allocated for creating two new Women Battalions for which recruitment process was undergoing and through 'Uran' scheme, which was initiated during the Congress regime, 20,000 youngsters got job opportunities. He added, orders were issued for recruitment of 10,000 Superintendent Police Officers's (SPOs) of which 7000 had already been recruited. Also, 8,531 posts for non-gazetted officers were created in the State. To strengthen the grass-root democracy in the State, the Government took the bold initiative of conducting Panchayat elections in the State and the response was more than expectation. As for relief and rehabilitation, he said, the Government took many initiatives in the State and provided a good financial assistance for the same. On the allegation of increased terror incidents during the new regime he referred to the situation during the past government when situation was much worse. As for initiatives taken by the Government to resolve the situation in the State through political process, he mentioned that in the last 25-30 years, it had been for the first time that a Home Minister had visited the State for so many times in a span of 4 years only for dialogue with people and stakeholders. However, despite the offer from Government to discuss the matters unconditionally, he said, Hurriyat leaders refused to have any conversation with Government and even, with opposition leaders.

Brushing off the allegation that the J&K Governor made 55 amendments in the State's Constitution he clarified that the amendments were actually unprecedented ones as they amended Panchayati Raj Act to give effect to a ten-fold increase in the financial powers of Panchayat's in the State. Also, Panchayat's were given Rights over Primary Health Centres, Primary Schools, Anganvari Centres etc. While mentioning that for a healthy democracy it was essential to strengthen lower entities, he termed the J&K's present Panchayati Raj Model as the best one in the country. Assuring Members that for restoration of piece in the State he was ready to consider all suggestions from Members, he requested all to approve the motion on Statutory Resolution approving Proclamation issued by the President on 19 December 2018 under Article 356 of Constitution of India in relation to State of Jammu and Kashmir. On a further query, whether Government would ask Election Commission to conduct elections in the State along with Lok Sabha elections, he assured that if Election Commission agrees, Government would not have any objection.

The motion to approve the Proclamation issued by the President on 19 December 2018 under Article 356 of the Constitution of India in relation to the State of Jammu and Kashmir was adopted.

***Statement regarding Law and Order Situation in North-Eastern States Over Passing of the Citizenship Amendment Bill, 2019:*** On 9 January 2019 Shri Rajnath Singh, Minister of Home Affairs made a statement on the law and order situation in north-eastern States over passing of the Citizenship Amendment Bill, 2019. Referring to the reports and complaint of some Members regarding violent incidents reported in some areas of Assam, Tripura and Meghalaya during the 'Bandh' organised against the Citizenship Amendment Bill, he informed that the situation now there was peaceful and under control. He said that the Government was keeping regular track of the security situation in North-East and would take all necessary measures, along with the State Governments, to maintain a cordial atmosphere there. The Minister informed that in last four years as a result of the policies of the Government and its sensitivity towards the problems of North-East, the security situation in North-Eastern States had improved tremendously paving ground for a development friendly atmosphere there. In this regard, he said, Government took a number of concrete steps such as strengthening security and intelligence agencies, initiating big development projects and addressing long-standing demands of the people of North-East. Mentioning that he was fully aware of the concerns of Members and the people of North-East regarding Citizenship Amendment Bill, he said that some mis-conceptions were being spread about it. He informed that the Bill was brought to resolve the critical circumstances of the six

minority communities of three neighboring countries who were forced to take shelter here due to religious persecution. He further clarified that the Bill was not meant for the migrants of Assam only or for the migrants coming from a particular country; and rather it was meant for migrants entering the Country through all other States. Hence, the Bill would be applicable to all States and Union Territories. Speaking of the objective of the Bill he said, it was meant for all those harassed migrants who wanted to apply for Indian Citizenship and it also ensured that they could reside in any State of the Country like any citizen. Mentioning about the long-standing struggle of the Assam about illegal migration, he recalled, on 15 August 1985 Assam Accord was signed in this regard. He informed that to implement that Accord, the incumbent Government took concrete steps *viz.* completing the task relating to National Register of Citizenship (NRC) and formation of a High Level Committee to implement Clause 6 of the Accord. He apprised the Members that the Committee in consultation with all stakeholders, would submit its recommendations about reservation for Assamese people in Assam Vidhan Sabha, Local Bodies and in State Government jobs and provisions to protect and promote cultural, social, linguistic identity and heritage of Assamese people. He further added that since 1980 Government of Assam was continuously sending its recommendations to provide Tribal status to 6 communities - Koch Rajbongshi, Sutia, Borang, Motak, Tahyong and Tea Klize. In pursuance to this, Ministry of Home Affairs had constituted a Committee on 29 December 2016 which submitted its recommendations on 29 December, 2018. In this regard, Ministry of Tribal Affairs had obtained recommendations of Registrar General and ST Commission also. He informed that the recommendations had been accepted by the Government and to this effect a Bill to bring Constitution Amendment had also been moved in the Parliament. He assured the Members that while giving tribal status to these six communities, it would be ensured that all interests, rights and privileges of existing tribes of Assam were fully protected. He further informed that action was being taken to provide ST Status to Bodo Kachari tribes of Hill districts and Karbi tribes of plain regions. Besides, efforts were being made to give more powers to Autonomous District Councils under the Sixth Schedule of the Constitution. He concluded by assuring the House that the Government was fully committed to preserve the identity and culture of the people of all states of North-East and to maintain peace and harmony therein.

## B. LEGISLATIVE BUSINESS

***The Constitution (One Hundred and Twenty-Fourth Amendment) Bill, 2019\****: On 9 January 2019 Shri Thaawar Chand Gehlot, Minister of Social Justice and Empowerment moved the motion for the consideration of the Constitution (One Hundred and Twenty-Fourth Amendment) Bill, 2019.

The economically weaker sections of citizens had largely remained excluded from attending the higher educational institutions and public employment on account of their financial incapacity to compete with the persons who were economically more privileged. The benefits of existing reservations under clauses (4) and (5) of Article 15 and clause (4) of Article 16 were generally unavailable to them unless they meted the specific criteria of social and educational backwardness. The directive principles of State policy contained in Article 46 of the Constitution enjoined that the State should promote with special care the educational and economic interests of the weaker sections of the people, and, in particular, of the Scheduled Castes (SCs) and the Scheduled Tribes (STs), and should protect them from social injustice and all forms of exploitation. *Vide* the Constitution (Ninety-third Amendment) Act, 2005, clause (5) was inserted in Article 15 of the Constitution which enabled the State to make special provision for the advancement of any socially and educationally backward classes of citizens, or for the

---

\* The Bill was introduced in the Lok Sabha on 8 January 2019 and was passed by that House on the same day. As passed by the Lok Sabha, the Bill was laid on the Table of the Rajya Sabha on 9 January 2019 and was passed on same day.



SCs or the STs, in relation to their admission in higher educational institutions. Similarly, clause (4) of Article 16 of the Constitution enables the State to make special provision for the reservation of appointments or posts in favour of any backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State. However, economically weaker sections of citizens were not eligible for the benefit of reservation. With a view to fulfill the mandate of Article 46, and to ensure that economically weaker sections of citizens get a fair chance of receiving higher education and participation in employment in the services of the State, it was decided to amend the Constitution of India. Accordingly, the Constitution (One Hundred and Twenty-fourth Amendment) Bill, 2019 provided for reservation for the economically weaker sections of society in higher educational institutions, including private institutions whether aided or unaided by the State other than the minority educational institutions referred to in Article 30 of the constitution and also provided for reservation for them in posts in initial appointment in services under the State.\* Hence, the Bill ensured provision of reservation, in addition to the existing reservation and subject to a maximum of 10%, for economically weaker sections of citizens in educational institutions and appointments.

While replying\*\* to the debate, the Minister clarified that the ceiling of 49.5% reservation being provided to SC/ST and OBC would remain separate from this provision. This provision would be implemented for the children of general category who are not included in present reservation system. Notwithstanding Article 15(4) and 15(5) of the constitution, this 10% reservation would be provided to students of economically weaker section of general category in educational institutions and government services. He believed that if somebody would approach the Supreme Court against such reservation, being constitutionally provided it would be upheld by the Court. Mentioning that the Bill was historical and which had been brought with *bona fide* intention, fair policy and good motive, he requested all to pass the Constitution (One Hundred and Twenty-Fourth Amendment) Bill, 2019.

The Constitution (One Hundred and Twenty-Fourth Amendment) Bill, 2019, as amended, was passed by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members of the House present and voting. Clauses etc. were also adopted and the Bill was passed.

***The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018\****: On 12 December 2018 Shri Thawarchand Gehlot, Minister of Law and Justice, moved the National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018 for consideration.

The National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 was enacted to provide for the constitution of a body at the National

---

\* Extract from the 'Statement of Objects and Reasons' of the Bill.

\*\* Members who participated in the discussion were: Sarvashi Prabhat Jha, Anand Sharma, A. Navaneethakrishnan, Derek O'Brien, Prasanna Acharya, Ram Chandra Prasad Singh, Y.S. Chowdary, Elamaram Kareem, Anil Desai, Ravi Shankar Prasad, Kapil Sibal, Sukhendu Sekhar Ray, C.M. Ramesh, Naresh Gujral, Ramvilas Paswan, Satish Chandra Misra, Praful Patel, Ajay Pratap Singh, D. Raja, P.L. Punia, Sanjay Singh, Rakesh Sinha, Kanakamedala Ravindra Kumar, Husain Dalwai, Abdul Wahab, Ramdas Athawale, T.G. Venkatesh, Jose K. Mani, G.V.L. Narasimha Rao, Ahmed Patel, Ritabrata Banerjee, Amar Singh, Prof. Ram Gopal Yadav, Prof. Manoj Kumar Jha, Dr. Banda Prakash, Dr. Narendra Jadhav, Shrimati Kanimozhi, Shrimati Thota Seetharama Lakshmi and Kumari Selja.

\* The Bill was introduced in the Rajya Sabha on 18 July 2018 and the motion for consideration of the Bill was moved on 26 July 2018; but the Bill was deferred. The Bill was again taken up for consideration on 12 December 2018 and was passed by the House on same day. The Bill, as passed by the Rajya Sabha, was passed by the Lok Sabha on 20 December 2018.

level for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities and for matter connected therewith or incidental thereto. Sub-section (1) of section 4 of the Act, provided that the Chairperson and Members of the Board of National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities shall hold office for a term of three years from the date of his appointment or until his successor shall have been duly appointed, whichever is longer. Similarly, sub-section (1) of section 5 relating to resignation of Chairperson and Members, provided that the Chairperson shall continue until the appointment of his successor is made by the Central Government. Such provisions allowed the Chairperson and other Members to continue in office even after the expiry of their tenure for an indefinite period until a suitable person is appointed to such posts. In the past, it was witnessed that despite repeated efforts to fill up the post of the Chairperson of the Trust, within the stipulated period, no candidate could be found suitable for appointment to the post. In view of the above, it was considered necessary to amend the Act. The Bill *inter alia* sought to provide (a) for a fixed tenure of three years to the Chairperson and Members; (b) that the Central Government shall initiate action for filling up of the post of the Chairperson or Member, at least six months prior to the expiry of the term of office of such Chairperson or Member; (c) that the Central Government may, in case of a casual vacancy in the office of the Chairperson, by order in writing, direct an officer of appropriate level to perform the functions of the Chairperson until such vacancy is filled in; and (d) for continuation of the Chairperson, in case he resigns from office, until his resignation is accepted by the Central Government.\*

The Minister while giving clarifications\*\* regarding the Bill informed that the Bill was introduced to amend Section-4 and Section-5 of National Trust Act, 1999. He informed that previously, due to stringent rules, Chairman could not be appointed since long as no candidate fulfilled the conditions. Hence, to relax the parameters of appointment to the post of Chairman, proposal was made to amend the Rules by bringing amendment in the Act.

The motion for consideration of the Bill and clauses, etc. was adopted and the Bill was passed.

### C. QUESTIONS

During the Session, 8993 notices of Questions (5366 Starred and 3627 Unstarred) were received. Out of these 285 Questions were admitted as Starred and 3040 Questions were admitted as Unstarred. Total 31 Starred Questions were orally answered. The total number of notices of Questions received in Hindi was 1310.

*Daily average of Questions:* All the Lists of Starred Questions contained 15 Questions each. On an average, 1.63 Questions were orally answered per sitting, for all the sittings having Question Hour. The maximum number of Questions orally answered was 15 each on 3 and 4 January 2019. All the list of Unstarred Questions contained 160 Questions each.

*Half-an-Hour Discussion:* 2 notices of Half-an-Hour Discussion were received but none was listed.

*Short Notice Questions:* 3 notices of Short Notice Questions were received but none was listed.

### D. OBITUARY REFERENCES

During the Session, obituary references were made on the passing away of Shri R.K. Dorendra Singh, Shri Karma Topden, Shri Kuldip Nayyar, Shri Nandamuri Harikrishna, Shri Darshan Singh

---

\* Extract from the 'Statement of Objects and Reasons' of the Bill.

\*\* Members who participated in the discussion were: Shri Elamaram Kareem and Dr. Santanu Sen.

Yadav, Dr. Ratnakar Pandey, Shri Satya Prakash Malaviya, Prof. Ram Deo Bhandary, Shrimati Malti Sharma, Shri Narayan Datt Tiwari, Shri P.K. Maheshwari, Shri Baishnab Parida, Shri N. Rajangam, Shri Jai Narain Prasad Nishad, Shri Mrinal Sen, Shri Rajat Kumar Chakrabarti, all former Members of Rajya Sabha, Shri Atal Bihari Vajpayee, former Prime Minister and ex-Member, Shri Somnath Chatterjee, former Speaker, Lok Sabha, Shri Ananth Kumar, Union Minister & Member Lok Sabha and Shri George H. W. Bush, former President of the United States of America.

Members stood in silence for a short while as a mark of respect to the memory of the deceased.

## SESSIONAL REVIEW

### STATE LEGISLATURES

---

#### KERALA LEGISLATIVE ASSEMBLY\*

The *Thirteenth* Session of the Fourteenth Kerala Legislative Assembly commenced on 27 November, 2018 and was adjourned *sine die* on 13 December, 2018. There were 13 sittings in all.

*Legislative Business:* During the Session the following Ten Bills were introduced, considered and passed. (i) The Kerala Municipality (Third Amendment) Bill, 2018; (ii) The Kerala Panchayat Raj (Third Amendment) Bill, 2018; (iii) The Kerala Shops and Commercial Establishments (Amendment) Bill, 2018; (iv) The Kerala Police (Amendment) Bill, 2018; (v) The Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Bill, 2018; (vi) The Kerala Sports (Amendment) Bill, 2018; (vii) The Kerala Fishermen Debt Relief Commission (Amendment) Bill, 2018; (viii) The Kerala State Goods and Services Tax (Amendment) Bill, 2018; (ix) The Kerala Appropriation (No. IV) Bill, 2018; and (x) The Kerala Co-operative Societies (Second Amendment) Bill, 2018.

#### MANIPUR LEGISLATIVE ASSEMBLY\*\*

The *Sixth* Session of the Eleventh Manipur Legislative Assembly commenced on 20 December, 2018 and was adjourned *sine die* on 21 December, 2018. There were 2 sittings in all.

*Legislative Business:* During the Session the following Three Bills were introduced, considered and passed. (i) The Manipur Protection from Mob Violence Bill, 2018; (ii) The Manipur Goods and Services Tax (Amendment) Bill, 2018; and (iii) The Manipur International University Bill, 2018.

*Obituary References:* During the Session, obituary references were made on the passing away of Shri Atal Bihari Vajpayee, former Prime Minister of India and Dr. Shivinder Singh Sidhu, former Governor of Manipur.

#### MIZORAM LEGISLATIVE ASSEMBLY\*

The *First* Session of the Eighth Mizoram Legislative Assembly commenced on 18 December, 2018 and was adjourned *sine die* on 20 December, 2018. There were 3 sittings in all.

*Constitution of Newly Elected Assembly:* On 18 December 2018, the Eighth Mizoram Legislative Assembly was constituted.

---

\* Material contributed by the Kerala Legislative Assembly Secretariat

\*\* Material contributed by the Manipur Legislative Assembly Secretariat

\* Material contributed by the Mizoram Legislative Assembly Secretariat

*Speaker pro-tem:* On 15 December 2018, Er. Lalrinawma was appointed as the Speaker pro-tem.

On 18 December 2018, thirty eight Members subscribed oath or affirmation before the Hon'ble Speaker pro-tem in the House.

*Election of Speaker:* On 18 December 2018, Shri Lalrinliana Sailo was elected as the Speaker of the State Legislative Assembly.

*Address by the Governor:* On 19 December 2018, the Governor, Shri Kummanam Rajasekharan, addressed Members of the newly elected Eighth State Legislative Assembly. The Motion of Thanks to the Governor's Address was moved by Pu Vanlaltanpuia and seconded by Pu Lalrinsanga Ralte. The discussion was held on 20 December 2018 and was adopted by the House unanimously.

*Election of Deputy Speaker:* On 20 December 2018, Er. Lalrinawma was elected as the Deputy Speaker of the State Legislative Assembly.

*Obituary References:* During the Session, obituary references were made on the passing away of Shri Atal Bihari Vajpayee, former Prime Minister of India; Pu Chawngzuala, former Member of Legislative Assembly; and Pu S. Laldingliana, Member of the Seventh Legislative Assembly.

## RECENT LITERATURE OF PARLIAMENTARY INTEREST

---

### I. BOOKS

- The Constitution at 67* (New Delhi: The Supreme Court of India), 2017
- Abhyankar, Rajendra M., *Indian Diplomacy: Beyond Strategic Autonomy* (New Delhi: Oxford University Press), 2018
- Allen, Peter, *The Political Class: Why it Matters Who Our Politicians are* (Oxford: Oxford University Press), 2018
- Bakshi, G.D., *Bose or Gandhi: Who Got India Her Freedom?* (New Delhi: KW Publishers), 2019
- Bhambhri, C.P., *Understanding Indian Politics* (Delhi: Shipra Publications), 2018
- Bhatia, Udit, ed., *The Indian Constituent Assembly: Deliberations on Democracy* (Oxon: Routledge), 2018
- Bhattacharya, Arundhati, ed., *Human Rights and the World Today* (Delhi: Kalpaz Publications), 2018
- Busi, S.N., *Dr. B.R. Ambedkar: Framing of Indian Constitution (Contains the Constitution of India as of December 31, 2015)* (Ava: Publications), 2016
- Davis, Lanny J., *The Unmaking of the President 2016: How FBI Director James Comey Cost Hillary Clinton the Presidency* (New York: Scribner), 2018
- Hasan, Zoya, *Agitation to Legislation: Negotiation Equity and Justice in India* (New Delhi: Oxford University Press), 2018
- Jahanbegloo, Ramin, *The Global Gandhi: Essays in Comparative Political Philosophy* (Oxon: Routledge), 2018
- Juta's Statutes Editors, ed., *The Constitution of the Republic of South Africa (9<sup>th</sup> Edition)* (Claremont: Juta Law), 2010
- Kaminski, Tomasz, ed., *Overcoming Controversies in East Asia* (Lodz: Lodz University Press), 2017
- Kapur, Devesh, ed., *Costs of Democracy: Political Finance in India* (New Delhi: Oxford University Press), 2018
- Karnad, Bharat, *Staggering Forward: Narendra Modi and India's Global Ambition* (Gurgaon: Penguin Random House), 2018
- Kashyap, Subhash C., *State of the Nation: Democracy Governance and Parliament* (New Delhi: Vitasta Publishing), 2018
- Khurshid, Salman, ed., *Dignity in the Legal and Political Philosophy of Ronald Dworkin* (New Delhi: Oxford University Press), 2018
- Krishan, ed., *Gopal Krishna Gokhale: Select Speeches and Writings* (New Delhi: National Book Trust), 2018
- Misra, Kalraj, *Judicial Accountability* (New Delhi: Ocean Books), 2013
- Nagarale, Sonia B., *Legislative Privileges in India: Law, Procedure and Precedents* (Pune: Media 4 U), 2017
- Narasappa, Harish, *Rule of Law in India: A Quest for Reason* (New Delhi: Oxford University Press), 2018
- Nariman, Fali S., *God Save the Hon'ble Supreme Court and Other Opinions* (New Delhi: Hay House Publishers), 2018

Nepal, Ministry of Law, Justice and Parliamentary Affairs, *The Constitution of Nepal (4<sup>th</sup> Edition)* (Kathmandu: Law Books Management Board), 2016

Padhi, Upendra, ed., *Bhartruhari Mahtab: Outstanding Parliamentarian* (Bhubaneswar: Institute of Media Studies), 2018

Palat, Madhavan K., ed., *Selected Works of Jawaharlal Nehru* (New Delhi: Jawaharlal Nehru Memorial Fund), 2018

Pietrasiak, Malgorzata, *Paradiplomacy in Asia* (Lodz: Lodz University Press), 2018

Pollock, Sheldon, ed., *What China and India Once were: The Pasts that May Shape the Global Future* (Gurgaon: Penguin Random House), 2018

Sengupta, Hindol, *A Man Who Saved India: Sardar Patel: And his Idea of India* (Gurgaon: Penguin Random House), 2018

Sharma, Gopal, *Ram Nath Kovind* (Delhi: Anuugya Books), 2018

Sharma, Raghav Sharan, ed., *Subhash Chandra Bose: Pioneer of Indian Economic and Political Planning* (New Delhi: Anamika Publishers), 2018

Singh, Shefalica, *A Study of Leadership Styles of Women: Chief Ministers of Uttar Pradesh* (Delhi: Meena Book Publications), 2018

Sinha, Sachidanand, *Braja Kishore Prasad: The Hero of Many Battles* (New Delhi: National Book Trust), 2018

Sivam, K., *Lee Kuan Yew* (Chennai: Geetham Publications), 2017

Suryanarayan, V., *Together in Struggle: India and Indonesia 1945-1949* (New Delhi: Prabhat Prakashan), 2018

Trivedi, Priya Ranjan, *Lal Bahadur Shastri: A Real Nationalist from the Grassroots* (New Delhi: Jnanada Prakashan), 2019

## II. ARTICLES

"Court Gestures: Identification in India", *Economist (London)*, Vol. 428, No. 9111, 5 October 2018, pp. 28

"India-Russia Joint Statement: India-Russia: An Enduring Partnership in a Changing World", *Mainstream (New Delhi)*, Vol. 56, No. 43, 13 October 2018, pp. 5-12

"Man Who Spoke Out", *Economist (London)*, Vol. 429, No. 9115, 2 November 2018, pp. 82

"Swaraj Visit Boots Gulf Ties", *India Review and Analysis (New Delhi)*, Vol. 2, No. 21, 1 November 2018, pp. 9

"Tokyo Summit: Indo-Pacific in Focus", *India Review and Analysis (New Delhi)*, Vol. 2, No. 21, 1 November 2018, pp. 7-8

Bajpai, Arunoday, "Indo-US Relations and the Future of India's Strategic Autonomy", *World Focus (Delhi)*, Vol. 39, No. 11, November 2018, pp. 53-59

Ball, Molly, "Donald Trump: The Disrupter", *Time (Hongkong)*, Vol. 192, No. 27-28, 24-31 December 2018, pp. 70; 7275

Bhaskar, C. Uday, "Lankan Turbulence: Delhi Plays Safe", *India Review and Analysis (New Delhi)*, Vol. 2, No. 21, 1 November 2018, pp. 4

Bhattacharya, Purusottam, "India and the Neighbourhood: New Delhi's Faltering Diplomacy", *Mainstream (New Delhi)*, Vol. 56, No. 42, 6 October 2018, pp. 5-9

Bhattacharya, Sabyasachi, "Federalism and its Alternatives", *Frontline (Chennai)*, Vol. 35, No. 24, 7 December 2018, pp. 97-100

Bong-Kil, Shin, "Korea-India Special Strategic Partnership for People, Prosperity and Peace", *World Focus (Delhi)*, Vol. 39, No. 9, September 2018, pp. 5-8

- Campbell, Charlie, "Moon Jae-In: The Mediator", *Time (Hongkong)*, Vol. 192, No. 27-28, 24-31 December 2018, pp. 86; 8890
- Chakravartty, Nikhil, "After Indira Gandhi", *Mainstream (New Delhi)*, Vol. 56, No. 47, 10 November 2018, pp. 23-25
- Chakravartty, Nikhil, "Mahatma Gandhi: The Great Communicator", *Janata (Mumbai)*, Vol. 73, No. 37, 7 October 2018, pp. 5-10
- Chaudhury, Nilova Roy, "Neighbourhood Policy under Test", *India Review and Analysis (New Delhi)*, Vol. 2, No. 21, 1 November 2018, pp. 6
- Deka, Kaushik, "Unique Dilemma", *India Today (New Delhi)*, Vol. 43, No. 43, 22 October 2018, pp. 43-46
- Dubey, Sarika, "Four Years of Modi's Foreign Policy: Neighbourhood and Big Powers", *World Focus (Delhi)*, Vol. 39, No. 11, November 2018, pp. 74-78
- Dwivedi, Manan, "Growing Indo-US Partnership: An Alliance in the Making", *World Focus (Delhi)*, Vol. 39, No. 11, November 2018, pp. 119-24
- Ghosh, Pitam, "Strengthening the French Connection: PM Modi and President Macron Deepen Ties", *World Focus (Delhi)*, Vol. 39, No. 11, November 2018, pp. 90-96
- Gupta, Alok Kumar, "Triumph of Democracy in Maldives: From Emergency to Ballot Box-Implications for India", *World Focus (Delhi)*, Vol. 39, No. 11, November 2018, pp. 45-52
- Haskar, P.N., "Relevance of Jawaharlal" *Mainstream (New Delhi)*, Vol. 56, No. 48, 17 November 2018, pp. 12-19
- Joshi, Rakesh, "Week of Judgments", *Business India (Mumbai)*, No. 1055, 21 October 2018, pp. 42-45
- Kob, Michael, "How Legislative Democracy Creates Political Parties", *Comparative Politics (New York)*, Vol. 51, No. 1, October 2018, pp. 61-79
- Majumdar, Ushinor, "D.I.Y. Chandrachud" *Outlook (New Delhi)*, Vol. 58, No. 41, 15 October 2018, pp. 20-21
- Mudasir Mubarik and Bawa Singh, "India's Central Asia Policy: Factoring Russia", *World Focus (Delhi)*, Vol. 39, No. 11, November 2018, pp. 131-37
- Oberoi, Rashmi, "Making Right to Education Effective", *Power Politics (New Delhi)*, Vol. 11, No. 9, October 2018, pp. 23-24
- Panda, Snehalata, "Balancing Relationships: Options for India", *World Focus (Delhi)*, Vol. 39, No. 11, November 2018, pp. 12-19
- Parthasarthy, Ashok, "Vajpayee Legacy", *Mainstream (New Delhi)*, Vol. 56, No. 43, 13 October 2018, pp. 25-28
- Prosser, Christopher and Mellon, Jonathan, "Twilight of the Polls: A review of Trends in Polling Accuracy and the Cause of Polling Misses", *Government and Opposition (London)*, Vol. 53, No. 4, October 2018, pp. 757-83
- Radhakrishnan, R.K., "Shaky Start", *Frontline (Chennai)*, Vol. 35, No. 25, 21 December 2018, pp. 43-47
- Rao, Duggaraju Srinivasa, "Where Regional Parties Matter", *Power Politics (New Delhi)*, Vol. 11, No. 9, October 2018, pp. 34-36
- Rodrigues, Velerian, "Call for a National Code of Conduct", *Economic and Political Weekly (Mumbai)*, Vol. 53, No. 40, 6 October 2018, pp. 10-13
- Sharma, Pranay, "Architect of their Happiness", *Outlook (New Delhi)*, Vol. 58, No. 44, 5 November 2018, pp. 20



Sharma, Pranay, "Unhappy in its Reliance", *Outlook (New Delhi)*, Vol. 58, No. 39, 1 October 2018, pp. 31

Shori, A.K., "India Dice in Russia Roulette", *South Asia Politics (New Delhi)*, Vol. 17, No. 7, November 2018, pp. 18-21

Sirohi, Sanjeev, "Determined to Ensure Sweeping Changes in Judiciary: New CJI Ranjan Gogoi", *Uday India (Delhi)*, Vol. 9, No. 45-46, 21-27 October 2018, pp. 10-13

Struthers, Cory L., "Enduring Influence of Electoral System: Investigating Green Parties Attention to Local Issues in Parliament", *Commonwealth and Comparative Politics (London)*, Vol. 56, No. 4, November 2018, pp. 523-46

Tomar, Narendra Singh, "Sabki Yojana, Sabka Vikas", *Kurukshetra (New Delhi)*, Vol. 66, No. 12, October 2018, pp. 26-30

Wu Xinbo, "China in Search of a Liberal Partnership International Order", *International Affairs (London)*, Vol. 94, No. 5, September 2018, pp. 995-1018

Yadav, Deepak, "India-Russia-China and the Emerging World Order in 21st Century", *World Focus (Delhi)*, Vol. 39, No. 11, November 2018, pp. 97-105

Zulianello, Mattia, "Anti-System Parties Revisited: Concept Formation and Guidelines for Empirical Research", *Government and Opposition (London)*, Vol. 53, No. 4, October 2018, pp. 653-81

\*\*\*\*\*

## APPENDIX – I

### STATEMENT SHOWING THE WORK TRANSACTED DURING THE SIXTEENTH SESSION OF THE SIXTEENTH LOK SABHA

---

|  |                         |
|--|-------------------------|
| 1. PERIOD OF THE SESSION   | 11.12.2018 to 8.1.2019  |
| 2. NUMBER OF SITTINGS HELD   | 17                      |
| 3. TOTAL NUMBER OF SITTING HOURS   | 46 Hours and 48 Minutes |
| 4. TIME LOST DUE TO INTERRUPTIONS/<br>FORCED ADJOURNMENTS                                    | 62 Hours and 42 Minutes |
| 5. HOUSE SITTING LATE TO COMPLETE<br>LISTED BUSINESS   | 7 Hours and 30 Minutes  |
| 6. GOVERNMENT BILLS  |                         |
| (i) Pending at the commencement of the Session   | 26                      |
| (ii) Introduced  | 12                      |
| (iii) Laid on the Table as passed by the Rajya Sabha   | 01                      |
| (iv) Returned by the Rajya Sabha with any amendment/<br>Recommendation and laid on the Table | 02                      |
| (v) Discussed  | 14                      |
| (vi) Passed  | 14                      |
| (vii) Withdrawn  | Nil                     |
| (viii) Negatived   | Nil                     |
| (ix) Part-discussed  | Nil                     |
| (x) Returned by the Rajya Sabha without any<br>Recommendation                                | Nil                     |
| (xi) Pending at the end of the Session   | 25                      |
| 7. PRIVATE MEMBERS' BILLS  |                         |
| (i) Pending at the commencement of the Session   | 910                     |
| (ii) Introduced  | 88                      |
| (iii) Discussed  | 04                      |
| (iv) Passed  | Nil                     |
| (v) Withdrawn  | 02                      |
| (vi) Negatived   | Nil                     |
| (vii) Removed  | 17                      |
| (viii) Part-discussed  | 01                      |

|   |     |
|---|-----|
| (ix) Pending at the end of the Session                                    | 979 |
| 8. NUMBER OF DISCUSSIONS HELD UNDER RULE 184                              |     |
| (i) Notice received   | 04  |
| (ii) Admitted   | Nil |
| (iii) Discussed   | Nil |
| 9. NUMBER OF MATTERS RAISED UNDER RULE 377                                | 224 |
| 10. NUMBER OF MATTERS RAISED ON URGENT PUBLIC IMPORTANCE DURING ZERO HOUR | 81  |
| 11. NUMBER OF DISCUSSIONS HELD UNDER RULE 193                             |     |
| (i) Notice received   | 60  |
| (ii) Admitted   | 02  |
| (iii) Discussion held   | 02  |
| (iv) Part-discussed   | 01  |
| 12. NUMBER OF STATEMENTS MADE UNDER RULE 197                              | Nil |
| 13. STATEMENTS MADE BY MINISTERS  | 53  |
| 14. ADJOURNMENT MOTION  |     |
| (i) Notice received   | 261 |
| (ii) Brought before the House   | Nil |
| (iii) Admitted  | Nil |
| 15. NUMBER OF MATTERS RAISED BY WAY OF CALLING ATTENTION                  | Nil |
| 16. GOVERNMENT RESOLUTIONS  |     |
| (i) Notice received   | 03  |
| (ii) Admitted   | 03  |
| (iii) Moved   | Nil |
| (iv) Adopted  | Nil |
| (v) Negatived   | Nil |
| (vi) Part-discussed   | Nil |
| 17. PRIVATE MEMBERS' RESOLUTIONS  |     |

|   |                               |
|---|-------------------------------|
| (i) Notice received   | 06                            |
| (ii) Admitted   | 06                            |
| (iii) Moved/Discussed   | Nil                           |
| (iv) Adopted  | Nil                           |
| (v) Negatived   | Nil                           |
| (vi) Part-discussed   | 01                            |
| <b>18. GOVERNMENT MOTIONS</b>   |                               |
| (i) Notices received  | Nil                           |
| (ii) Admitted   | Nil                           |
| (iii) Moved & Discussed   | Nil                           |
| (iv) Adopted  | Nil                           |
| (v) Negatived   | Nil                           |
| (vi) Withdrawn  | Nil                           |
| (vii) Part-discussed  | Nil                           |
| <b>19. PRIVILEGES MOTIONS</b>   |                               |
| (i) Notice received   | 23                            |
| (ii) Brought before the House   | 18                            |
| (iii) Consent withheld by Speaker   | Nil                           |
| (iv) Observation made by Speaker  | 18                            |
| <b>20. TOTAL NUMBER OF VISITOR PASSES<br/>ISSUED DURING THE SESSION</b>                 | 23108                         |
| <b>21. TOTAL NUMBER OF VISITORS TO THE<br/>PARLIAMENT MUSEUM DURING THE<br/>SESSION</b> | 8869+54 (School/Institutions) |
| <b>22. TOTAL NUMBER OF QUESTIONS ADMITTED</b>   |                               |
| (i) Starred   | 400                           |
| (ii) Un-starred   | 4600                          |
| (iii) Short Notice Questions  | Nil                           |
| (iv) Half-an-Hour discussions   | Nil                           |
| <b>23. WORKING OF PARLIAMENTARY COMMITTEES</b>  |                               |

| Sl. No. | Name of the Committee  | No. of sittings held during the period | No. of Reports presented |
|---------|--|--|--------------------------|
| 1       | 2  | 3                                      | 4                        |
| i)      | Business Advisory Committee  | 2                                      | 2                        |
| ii)     | Committee on Absence of Members from the Sittings of the House                       | -                                      | -                        |
| iii)    | Committee on Empowerment of women  | 3                                      | -                        |
| iv)     | Committee on Estimates   | 3                                      | 2                        |
| v)      | Committee on Ethics  | -                                      | -                        |
| vi)     | Committee on Government Assurances   | 2                                      | -                        |
| vii)    | Committee on Member of Parliament Local Area Development Scheme (MPLADS)             | 1                                      | -                        |
| viii)   | Committee on Papers Laid on the Table  | 4                                      | 13                       |
| ix)     | Committee on Petitions   | 3                                      | 7                        |
| x)      | Committee on Private Members' Bills and Resolutions                                  | 2                                      | 2                        |
| xi)     | Committee of Privileges  | 4                                      | 1                        |
| xii)    | Committee on Public Accounts   | 10                                     | -                        |
| xiii)   | Committee on Public Undertakings   | 5                                      | 1                        |
| xiv)    | Committee on Subordinate Legislation   | 3                                      | -                        |
| xv)     | Committee on the Welfare of Scheduled Castes and Scheduled Tribes                    | 4                                      | -                        |
| xvi)    | General Purposes Committee   | -                                      | -                        |
| xvii)   | House Committee<br>(a) Accommodation Sub-Committee<br>(b) Sub-Committee on Amenities | -                                      | -                        |
| xviii)  | Library Committee  | -                                      | -                        |
| xix)    | Railway Convention Committee   | 2                                      | 3                        |
| xx)     | Rules Committee  | 1                                      | -                        |

## JOINT/SELECT COMMITTEE

| 1   | 2   |   |   |
|-----|---|---|---|
| i)  | Joint Committee on Offices of Profit                                | - | - |
| ii) | Joint Committee on Salaries and Allowances of Members of Parliament | 1 | - |

## DEPARTMENTALLY RELATED STANDING COMMITTEES

|       |   |   |   |
|-------|---|---|---|
| i)    | Committee on Agriculture                                    | 8 | - |
| ii)   | Committee on Chemicals and Fertilizers                      | 2 | - |
| iii)  | Committee on Coal & Steel                                   | 4 | 1 |
| iv)   | Committee on Defence  | 2 | - |
| v)    | Committee on Energy   | 7 | - |
| vi)   | Committee on External Affairs                               | 6 | - |
| vii)  | Committee on Finance  | 6 | - |
| viii) | Committee on Food, Consumer Affairs and Public Distribution | 2 | - |
| ix)   | Committee on Information Technology                         | 5 | - |
| x)    | Committee on Labour   | 6 | 3 |
| xi)   | Committee on Petroleum & Natural Gas                        | 2 | - |
| xii)  | Committee on Railways                                       | 3 | - |
| xiii) | Committee on Rural Development                              | 4 | 6 |
| xiv)  | Committee on Social Justice & Empowerment                   | 6 | - |
| xv)   | Committee on Urban Development                              | 2 | - |
| xvi)  | Committee on Water Resources                                | 2 | - |

## APPENDIX - II

### STATEMENT SHOWING THE WORK TRANSACTED DURING THE TWO HUNDRED AND FORTY SEVENTH SESSION OF THE RAJYA SABHA

|         |  |                         |
|---------|--|-------------------------|
| 1.      | PERIOD OF THE SESSION                                  | 11.12.2018 to 9.1.2019  |
| 2.      | NUMBER OF SITTINGS HELD                                | 18                      |
| 3.      | TOTAL NUMBER OF SITTING HOURS                          | 27 Hours and 14 Minutes |
| 4.      | NUMBER OF DIVISIONS HELD                               | 10                      |
| 5.      | GOVERNMENT BILLS                                       |                         |
| (i)     | Pending at the commencement of the Session             | 40                      |
| (ii)    | Introduced   | 05                      |
| (iii)   | Laid on the Table as passed by the Lok Sabha           | 13                      |
| (iv)    | Returned by Lok Sabha with any amendment               | Nil                     |
| (v)     | Referred to Select Committee by the Rajya Sabha        | Nil                     |
| (vi)    | Referred to Joint Committee by the Rajya Sabha         | Nil                     |
| (vii)   | Referred to the Department-related Standing Committees | 03                      |
| (viii)  | Reported by Select Committee                           | Nil                     |
| (ix)    | Reported by Joint Committee                            | 01                      |
| (x)     | Reported by the Department-related Standing Committees | 01                      |
| (xi)    | Discussed  | 04                      |
| (xii)   | Passed   | 05*                     |
| (xiii)  | Withdrawn  | 04                      |
| (xiv)   | Negatived  | Nil                     |
| (xv)    | Part-discussed   | 01                      |
| (xvi)   | Returned by the Rajya Sabha without any Recommendation | Nil                     |
| (xvii)  | Discussion postponed                                   | Nil                     |
| (xviii) | Pending at the end of the Session                      | 49                      |

---

\* Out of 5 Bills, 1 Bill, namely the Appropriation (No.6) Bill, 2018, could not be returned by the Rajya Sabha and was deemed to have been passed by both Houses under Article 109(5) of the Constitution.

|        |   |     |
|--------|---|-----|
| 6.     | <b>PRIVATE MEMBERS BILLS</b>  |     |
| (i)    | Pending at the commencement of the Session  | 130 |
| (ii)   | Introduced  | Nil |
| (iii)  | Laid on the Table as passed by the Lok Sabha  | Nil |
| (iv)   | Returned by the Lok Sabha with any amendment and laid on the Table  | Nil |
| (v)    | Reported by Joint Committee   | Nil |
| (vi)   | Discussed   | Nil |
| (vii)  | Withdrawn   | Nil |
| (viii) | Passed  | Nil |
| (ix)   | Negatived   | Nil |
| (x)    | Circulated for eliciting opinion  | Nil |
| (xi)   | Part-discussed  | Nil |
| (xii)  | Discussion postponed/adjourned/deferred/terminated  | Nil |
| (xiii) | Motion for circulation of Bill negatived  | Nil |
| (xiv)  | Referred to Select Committee  | Nil |
| (xv)   | Lapsed due to retirement/death of Member-in-charge of the Bill  | Nil |
| (xvi)  | Pending at the end of the Session   | 130 |
| 7.     | <b>NUMBER OF DISCUSSIONS HELD UNDER RULE 176 (Matters of urgent public importance)</b>                    |     |
| (i)    | Notices received  | 18  |
| (ii)   | Admitted  | 02  |
| (iii)  | Discussions held  | Nil |
| 8.     | <b>NUMBER OF STATEMENT MADE UNDER RULE 180 (Calling attention to matters of urgent public importance)</b> |     |
| (i)    | Statement made by Ministers   | Nil |
| (ii)   | Half-an-hour discussions held   | Nil |
| 9.     | <b>STATUTORY RESOLUTIONS</b>  |     |
| (i)    | Notices received  | 06  |
| (ii)   | Admitted  | 06  |
| (iii)  | Moved   | Nil |



|     |                             |                      |     |
|-----|-----------------------------|----------------------|-----|
|     | (iv)                        | Adopted              | 03  |
|     | (v)                         | Negatived            | Nil |
|     | (vi)                        | Withdrawn            | Nil |
| 10. | GOVERNMENT RESOLUTIONS      |                      |     |
|     | (i)                         | Notices received     | 02  |
|     | (ii)                        | Admitted             | 02  |
|     | (iii)                       | Moved                | Nil |
|     | (iv)                        | Adopted              | Nil |
| 11. | PRIVATE MEMBERS' RESOLUTION |                      |     |
|     | (i)                         | Received             | 10  |
|     | (ii)                        | Admitted             | 10  |
|     | (iii)                       | Discussed            | 01  |
|     | (iv)                        | Withdrawn            | 01  |
|     | (vi)                        | Negatived            | 01  |
|     | (vii)                       | Adopted              | Nil |
|     | (vii)                       | Part-discussed       | Nil |
|     | (viii)                      | Discussion Postponed | Nil |
| 12. | GOVERNMENT MOTIONS          |                      |     |
|     | (i)                         | Notices received     | Nil |
|     | (ii)                        | Admitted             | Nil |
|     | (iii)                       | Moved & discussed    | Nil |
|     | (iv)                        | Adopted              | Nil |
|     | (v)                         | Part-discussed       | Nil |
| 13. | PRIVATE MEMBERS' MOTIONS    |                      |     |
|     | (i)                         | Received             | 02  |
|     | (ii)                        | Admitted             | 01  |
|     | (iii)                       | Moved                | Nil |
|     | (iv)                        | Adopted              | Nil |
|     | (v)                         | Part-discussed       | Nil |
|     | (vi)                        | Negatived            | Nil |
|     | (vii)                       | Withdrawn            | Nil |

|        |   |                                  |
|--------|---|----------------------------------|
| 14.    | MOTIONS REGARDING MODIFICATION OF STATUTORY RULE                                      |                                  |
| (i)    | Received  | Nil                              |
| (ii)   | Admitted  | Nil                              |
| (iii)  | Moved   | Nil                              |
| (iv)   | Adopted   | Nil                              |
| (v)    | Negatived   | Nil                              |
| (vi)   | Withdrawn   | Nil                              |
| (vii)  | Part-discussed  | Nil                              |
| (viii) | Lapsed  | Nil                              |
| 15.    | NUMBER, NAME AND DATE OF PARLIAMENTARY COMMITTEE CREATED, IF ANY.                     | Nil                              |
| 16.    | TOTAL NUMBER OF VISITORS' PASSES ISSUED   | 2825                             |
| 17.    | TOTAL NUMBER OF VISITORS  | 5995                             |
| 18.    | MAXIMUM NUMBER OF VISITORS' PASSES ISSUED ON ANY SINGLE DAY, AND DATE ON WHICH ISSUED | 364 passes issued on 8.1.2019    |
| 19.    | MAXIMUM NUMBER OF VISITORS ON ANY SINGLE DAY AND DATE                                 | 707 visitors visited on 8.1.2019 |
| 20.    | TOTAL NUMBER OF QUESTIONS ADMITTED  |                                  |
| (i)    | Starred   | 285                              |
| (ii)   | Unstarred   | 3040                             |
| (iii)  | Short-Notice Questions  | Nil                              |
| 21.    | DISCUSSIONS ON THE WORKING OF THE MINISTRIES  | Nil                              |

## 22. WORKING OF PARLIAMENTARY COMMITTEES

| Name of Committee                       | No. of Meetings held between 1 <sup>st</sup> October to 9 <sup>th</sup> January 2019 | No. of Reports presented during 247 <sup>th</sup> Session of the Rajya Sabha |
|---|--|--|
| (i) Business Advisory Committee         | 3  | Nil  |
| (ii) Committee of Privileges            | Nil  | Nil  |
| (iii) Committee on Ethics               | 2  | Nil  |
| (iv) Committee on Government Assurances | 2  | 1  |
| (v) Committee on Member of Parliament   | Nil  | Nil  |

Local Area Development Scheme

|        |  |     |     |
|--------|--|-----|-----|
| (vi)   | Committee on Papers Laid on the Table                                  | 4   | 1   |
| (vii)  | Committee on Petitions   | 2   | 1   |
| (viii) | Committee on Provision of Computer Equipment to Members of Rajya Sabha | Nil | Nil |
| (ix)   | Committee on Rules   | Nil | Nil |
| (x)    | Committee on Subordinate Legislation                                   | 1   | Nil |
| (xi)   | General Purposes Committee   | Nil | Nil |
| (xii)  | House Committee  | Nil | Nil |

**DEPARTMENT RELATED STANDING COMMITTEES**

|        |   |   |    |
|--------|---|---|----|
| (i)    | Commerce  | 3 | 2  |
| (ii)   | Health and Family Welfare                       | 3 | 4  |
| (iii)  | Home Affairs                                    | 3 | 2  |
| (iv)   | Human Resource Development                      | 3 | 1  |
| (v)    | Industry  | 5 | 4  |
| (vi)   | Personnel, Public Grievances, Law and Justice   | 9 | 2  |
| (vii)  | Science and Technology, Environment and Forests | 5 | 7  |
| (viii) | Transport, Tourism and Culture*                 | 3 | 10 |

23. NUMBER OF MEMBERS GRANTED LEAVE OF ABSENCE 5

24. PETITIONS PRESENTED Nil

25. NAMES OF NEW MEMBER SWORN IN Nil

26. OBITUARY REFERENCES

| Sl. No. | Name                        | Sitting Member/Ex-Member            |
|---------|-----------------------------|-------------------------------------|
| 1.      | Shri Atal Bihari Vajpayee   | Former Prime Minister and ex-Member |
| 2.      | Shri R.K. Dorendra Singh    | ex-Member                           |
| 3.      | Shri Karma Topden           | ex-Member                           |
| 4.      | Shri Somnath Chatterjee     | Former Speaker, Lok Sabha           |
| 5.      | Shri Kuldip Nayyar          | ex-Member                           |
| 6.      | Shri Nandamuri Harikrishna  | ex-Member                           |
| 7.      | Shri Darshan Singh Yadav    | ex-Member                           |
| 8.      | Dr. Ratnakar Pandey         | ex-Member                           |
| 9.      | Shri Satya Prakash Malaviya | ex-Member                           |

\* Select Committee on the Ancient Monuments and Archeological Sites and Remains (Amendment) Bill, 2018 had 2 meetings during the period. However, no report was presented.

|     |                               |  |
|-----|-------------------------------|--|
| 10. | Prof. Ram Deo Bhandary        | ex-Member  |
| 11. | Smt. Malti Sharma             | ex-Member  |
| 12. | Shri Narayan Datt Tiwari      | ex-Member  |
| 13. | Shri Ananth Kumar             | Union Minister and Member, Lok Sabha             |
| 14. | Shri P.K. Maheshwari          | ex-Member  |
| 15. | Shri Baishnab Parida          | ex-Member  |
| 16. | Shri George H. W. Bush        | Former President of the United States of America |
| 17. | Shri N. Rajangam              | ex-Member  |
| 18. | Shri Jai Narain Prasad Nishad | ex-Member  |
| 19. | Shri Mrinal Sen               | ex-Member  |
| 20. | Shri Rajat Kumar Chakrabarti  | ex-Member  |

APPENDIX - III

STATEMENT SHOWING THE ACTIVITIES OF THE LEGISLATURES OF THE STATES AND UNION TERRITORIES  
DURING THE PERIOD FROM 1 OCTOBER TO 31 DECEMBER 2018

| Legislatures             | Duration                 | Sittings | Govt. Bills<br>[Introduced<br>(passed)] | Private Bills<br>[Introduced<br>(passed)] | Starred<br>Questions<br>[Received<br>(admitted)] | Unstarred<br>Questions<br>[Received<br>(admitted)] | Short<br>Notice<br>Questions<br>[Received<br>(admitted)] |
|--------------------------|--------------------------|----------|---|---|--|--|--|
| 1                        | 2                        | 3        | 4                                       | 5   | 6  | 7  | 8  |
| Andhra Pradesh L.A.**    | -                        | -        | -                                       | -   | -  | -  | -  |
| Andhra Pradesh L.C.**    | -                        | -        | -                                       | -   | -  | -  | -  |
| Arunachal Pradesh L.A.** | -                        | -        | -                                       | -   | -  | -  | -  |
| Assam L.A.*              | -                        | -        | -                                       | -   | -  | -  | -  |
| Bihar L.A.               | 26.11.2018 to 30.11.2018 | 5        | 3(3)                                    | -   | 676(490)   | (58)   | 34(10)   |
| Bihar L.C.**             | -                        | -        | -                                       | -   | -  | -  | -  |
| Chhattisgarh L.A.*       | -                        | -        | -                                       | -   | -  | -  | -  |
| Goa L.A.**               | -                        | -        | -                                       | -   | -  | -  | -  |
| Gujarat L.A.             | -                        | -        | -                                       | -   | -  | 2203(1704)   | -  |
| Haryana L.A.             | 28.12.2018 to 28.12.2018 | 2        | 10(10)                                  | -   | 26   | 8  | -  |
| Himachal Pradesh L.A.    | 10.12.2018 to 15.12.2018 | 6        | 5                                       | -   | 337(304)   | 100(92)  | -  |
| Jammu & Kashmir L.A.*    | -                        | -        | -                                       | -   | -  | -  | -  |
| Jammu & Kashmir L.C.**   | -                        | -        | -                                       | -   | -  | -  | -  |
| Jharkhand L.A.**         | -                        | -        | -                                       | -   | -  | -  | -  |
| Karnataka L.A.           | 10.12.2018 to 21.12.2018 | 10       | 12(9)                                   | -   | 150  | 2217   | -  |
| Karnataka L.C.           | 10.12.2018 to 21.12.2018 | 10       | 9(9)                                    | -   | (150)  | (1193)   | -  |
| Kerala L.A.              | 27.11.2018 to 13.12.2018 | 13       | 10(9)                                   | -   | 3795(3122)                                       | 3240(3859)   | 3(1)   |
| Madhya Pradesh L.A.*     | -                        | -        | -                                       | -   | -  | -  | -  |
| Maharashtra L.A.         | 19.11.2018 to 30.11.2018 | 8        | 18(22)                                  | -   | 8284(649)  | 37(33)   | 18   |

\*\* Information not received from State/Union Territory Legislature

\* Information received from the State/Union Territory Legislature contained Nil Report

|                          |                          |    |        |   |           |          |       |
|--------------------------|--------------------------|----|--------|---|-----------|----------|-------|
| Maharashtra L.C.         | 19.11.2018 to 30.11.2018 | 8  | (20)   | - | 2523(726) | 3(3)     | 1     |
| Manipur L.A.             | 20.12.2018 to 21.12.2018 | 2  | 3(3)   | - | 10(10)    | 3(3)     | -     |
| Meghalaya L.A.           | 27.11.2018 to 27.11.2018 | 1  | 1(1)   | - | -         | -        | -     |
| Mizoram L.A.             | 18.12.2018 to 20.12.2018 | 3  | -      | - | -         | -        | -     |
| Nagaland L.A.**          | -                        | -  | -      | - | -         | -        | -     |
| Odisha L.A.**            | -                        | -  | -      | - | -         | -        | -     |
| Punjab L.A.              | 13.12.2018 to 14.12.2018 | 2  | 4(4)   | - | 211(155)  | 7(2)     | -     |
| Rajasthan L.A.*          | -                        | -  | -      | - | -         | -        | -     |
| Sikkim L.A.              | 18.12.2018 to 20.12.2018 | 2  | 2(2)   | - | -         | -        | -     |
| Tamil Nadu L.A.          | 6.12.2018 to 6.12.2018   | 1  | -      | - | (12)      | (179)    | -     |
| Telangana L.A.*          | -                        | -  | -      | - | -         | -        | -     |
| Telangana L.C.           | -                        | -  | -      | - | 25(12)    | -        | -     |
| Tripura L.A.             | 23.11.2018 to 27.11.2018 | 3  | 10(10) | - | 192(78)   | 159(84)  | -     |
| Uttar Pradesh L.A.       | 18.12.2018 to 21.12.2018 | 4  | 5(6)   | - | 1232(545) | 970(807) | 76(5) |
| Uttar Pradesh L.C.**     | -                        | -  | -      | - | -         | -        | -     |
| Uttarakhand L.A.**       | -                        | -  | -      | - | -         | -        | -     |
| West Bengal L.A.         | 16.11.2018 to 28.11.2018 | 10 | 12(12) | - | 179(158)  | 58(18)   | -     |
| <b>UNION TERRITORIES</b> |                          |    |        |   |           |          |       |
| Delhi L.A.**             | -                        | -  | -      | - | -         | -        | -     |
| Puducherry L.A.          | 14.12.2018 to 14.12.2018 | 1  | 1(1)   | - | -         | -        | -     |

\*\* Information not received from State/Union Territory Legislature

\* Information received from the State/Union Territory Legislature contained Nil Report

APPENDIX III (Contd.)

COMMITTEES AT WORK/ NUMBER OF SITTINGS HELD AND NUMBER OF REPORTS PRESENTED  
DURING THE PERIOD FROM 1 OCTOBER TO 31 DECEMBER 2018

|                          | Business Advisory Committee | Committee on Government Assurances | Committee on Petitions | Committee on Private Members' Bills and Resolutions | Committee of Privileges | Committee on Public Undertakings | Committee on Subordinate Legislation | Committee on the Welfare of SCs and STs | Committee on Estimates | General Purposes Committee | House/Accommodation Committee | Library Committee | Public Accounts Committee | Rules Committee | Joint/Select Committee | Other Committees      |
|--------------------------|-----------------------------|------------------------------------|------------------------|---|-------------------------|----------------------------------|--------------------------------------|---|------------------------|----------------------------|-------------------------------|-------------------|---------------------------|-----------------|------------------------|-----------------------|
| State/ Union Territory   | 9                           | 10                                 | 11                     | 12  | 13                      | 14                               | 15                                   | 16                                      | 17                     | 18                         | 19                            | 20                | 21                        | 22              | 23                     | 24                    |
| Andhra Pradesh L.A.**    | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Andhra Pradesh L.C.**    | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Arunachal Pradesh L.A.** | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Assam L.A.               | -                           | -                                  | 2                      | -   | -                       | -                                | -                                    | -                                       | 1                      | -                          | 1                             | -                 | 1                         | -               | -                      | -                     |
| Bihar L.A.               | -                           | 19(2)                              | 15                     | 11  | -                       | 11(6)                            | 11                                   | 12(1)                                   | 14                     | -                          | 11                            | 11                | 11(14)                    | 2               | -                      | 123 <sup>(a)</sup>    |
| Bihar L.C.**             | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Chhattisgarh L.A.*       | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Goa L.A.**               | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Gujarat L.A.             | -                           | 5                                  | 1                      | -   | 1                       | 4                                | 2                                    | 6                                       | 4                      | -                          | -                             | -                 | 15                        | -               | -                      | 11 <sup>(b)</sup>     |
| Haryana L.A.             | 1(1)                        | 16                                 | 16                     | -   | 7                       | 18                               | 16                                   | -                                       | 18                     | -                          | -                             | -                 | 21                        | -               | -                      | 66 <sup>(c)</sup>     |
| Himachal Pradesh L.A.    | 1(1)                        | -                                  | -                      | -   | 4                       | 7(3)                             | 2                                    | -                                       | 12                     | -                          | -                             | -                 | 13(9)                     | -               | -                      | 27(10) <sup>(d)</sup> |
| Jammu & Kashmir L.A.*    | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Jammu & Kashmir L.C.**   | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Jharkhand L.A.**         | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Karnataka L.A.           | 1                           | 9(1)                               | 8                      | 4(2)  | 9                       | 7                                | 8                                    | 9(1)                                    | 9                      | -                          | 8                             | -                 | 10                        | -               | -                      | 32(3) <sup>(e)</sup>  |
| Karnataka L.C.           | 1                           | 10                                 | 10                     | -   | 9(1)                    | -                                | -                                    | -                                       | -                      | -                          | 10                            | -                 | -                         | -               | -                      | 2 <sup>(f)</sup>      |
| Kerala L.A.              | 1(1)                        | 7(1)                               | 7                      | 4(2)  | 10(2)                   | 8(8)                             | 4(2)                                 | 8(5)                                    | 12(2)                  | -                          | 6                             | 1                 | 9(10)                     | -               | -                      | 99(30) <sup>(g)</sup> |
| Madhya Pradesh L.A.      | -                           | -                                  | -                      | -   | -                       | 1                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | 1 <sup>(h)</sup>      |

\*\* Information not received from State/Union Territory Legislature

\* Information received from the State/Union Territory Legislature contained Nil Report

|                          | Business Advisory Committee | Committee on Government Assurances | Committee on Petitions | Committee on Private Members' Bills and Resolutions | Committee of Privileges | Committee on Public Undertakings | Committee on Subordinate Legislation | Committee on the Welfare of SCs and STs | Committee on Estimates | General Purposes Committee | House/Accommodation Committee | Library Committee | Public Accounts Committee | Rules Committee | Joint/Select Committee | Other Committees      |
|--------------------------|-----------------------------|------------------------------------|------------------------|---|-------------------------|----------------------------------|--------------------------------------|---|------------------------|----------------------------|-------------------------------|-------------------|---------------------------|-----------------|------------------------|-----------------------|
| State/ Union Territory   | 9                           | 10                                 | 11                     | 12  | 13                      | 14                               | 15                                   | 16                                      | 17                     | 18                         | 19                            | 20                | 21                        | 22              | 23                     | 24                    |
| Maharashtra L.A.         | 1                           | 9(1)                               | 7                      | -   | 4                       | 17(1)                            | 3                                    | 10                                      | 13                     | -                          | -                             | 1                 | 21(5)                     | -               | -                      | 40(8) <sup>(i)</sup>  |
| Maharashtra L.C.         | 1                           | 7(1)                               | 5(3)                   | 1   | 5(2)                    | 17(1)                            | 3                                    | 10(1)                                   | 13                     | -                          | -                             | 1                 | 21(5)                     | -               | -                      | 40(8) <sup>(i)</sup>  |
| Manipur L.A.             | 1(1)                        | 3                                  | -                      | -   | -                       | 3                                | -                                    | 2                                       | 5                      | -                          | -                             | -                 | 3                         | -               | -                      | 3 <sup>(k)</sup>      |
| Meghalaya L.A.           | 1                           | 4                                  | -                      | -   | -                       | 3                                | 1                                    | -                                       | -                      | -                          | -                             | -                 | -                         | 1               | -                      | -                     |
| Mizoram L.A.             | 1(1)                        | -                                  | -                      | -   | -                       | 2                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Nagaland L.A.**          | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Odisha L.A.**            | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Punjab L.A.              | 1(1)                        | 14                                 | 15                     | -   | 11                      | 6                                | 11                                   | 14                                      | 11                     | 1                          | 4                             | 4                 | 8                         | -               | -                      | 39(1) <sup>(i)</sup>  |
| Rajasthan L.A.           | -                           | -                                  | -                      | -   | 4                       | 13                               | 2                                    | 3                                       | 5                      | -                          | -                             | 4                 | -                         | -               | -                      | 32 <sup>(m)</sup>     |
| Sikkim L.A.              | -                           | -                                  | -                      | -   | 1                       | -                                | -                                    | -                                       | 1                      | -                          | -                             | -                 | 3                         | -               | -                      | -                     |
| Tamil Nadu L.A.          | -                           | 7                                  | -                      | -   | -                       | 9                                | 2                                    | -                                       | 2                      | -                          | 1                             | 2                 | 2                         | -               | -                      | 1 <sup>(n)</sup>      |
| Telangana L.A.*          | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Telangana L.C.*          | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Tripura L.A.             | 1(1)                        | 2                                  | 1                      | -   | -                       | 1                                | -                                    | 3                                       | 3                      | -                          | 1                             | -                 | 2(4)                      | 1               | -                      | -                     |
| Uttar Pradesh L.A.       | 2(2)                        | 5(2)                               | 8                      | -   | -                       | 16                               | 5(3)                                 | 6                                       | 6                      | -                          | -                             | 2                 | 15(4)                     | -               | -                      | 18(12) <sup>(o)</sup> |
| Uttar Pradesh L.C.**     | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| Uttarakhand L.A.**       | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |
| West Bengal L.A.         | 3(3)                        | 9                                  | 9                      | -   | 4                       | 10                               | 10                                   | -                                       | 10                     | -                          | 10                            | 4                 | 9(2)                      | -               | -                      | 294 <sup>(p)</sup>    |
| <b>UNION TERRITORIES</b> |                             |                                    |                        |   |                         |                                  |                                      |   |                        |                            |                               |                   |                           |                 |                        |                       |
| Delhi L.A.**             | -                           | -                                  | -                      | -   | -                       | -                                | -                                    | -                                       | -                      | -                          | -                             | -                 | -                         | -               | -                      | -                     |

\*\* Information not received from State/Union Territory Legislature

\* Information received from the State/Union Territory Legislature contained Nil Report



|                  |   |   |   |   |   |   |   |   |   |   |   |   |   |   |   |
|------------------|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| Puducherry L.A.* | - | - | - | - | - | - | - | - | - | - | - | - | - | - | - |
|------------------|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|

- (a) Agricultural Development Industries Committee-12, Bihar Heritage Development Committee-11, Internal Resources Committee-12, Nivedan Committee-11, Question & Calling Attention Committee-11, Ethics Committee-11, Tourism Industry Committee-11, Minority Welfare Committee-11, Women and Child Welfare Committee-11, Zero Hour Committee-11, and Zila Parishad & Panchayati Raj Committee-11
- (b) Panchayati Raj Committee-5, Welfare of Socially and Educational Backward Classes Committee-2, and Paper Laid on the Table Committee-4
- (c) Committee on Welfare of Scheduled Castes, Scheduled Tribes and B.C.-21, Committee on Local Bodies and Panchayati Raj Institutions-13, Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services-20, and Subject Committee on Public Health, Irrigation, Power & Public Works-12
- (d) Welfare Committee-12(2), e-Governance-cum-General Purposes Committees-2, Human Development Committee-5(4), General Development Committee-5(2), Rural Planning Committee-2(2), and Library Research and Reference Committee- 1
- (e) Committee on Welfare of Women and Children-8(1), Committee on Papers Laid on the Table-7, Committee on Backward Classes and Minorities-10(2), and Committee on Local Bodies and Panchayat Raj-7
- (f) Committee on Private Members' Bills and Resolutions-2
- (g) Committee on the Welfare of Senior Citizens-10(2), Committee on Environment-9(1), Committee on Papers Laid on the Table-4(1), Committee on the Welfare of Backward Class Communities-9(2), Committee on Welfare of Women, Transgenders, Children & Differently Aabled-9(2), Committee on Welfare of Fisherman and Allied Workers-8, Committee on the Welfare of Youth and Youth Affairs-6(1), Committee on Official Language-6(1), Committee on Local Fund Accounts-11(5), Committee on the Welfare of Non-Resident Keralites-4(1), and Subject Committees-23(14)
- (h) Agriculture Development Committee-1
- (i) Committee on Welfare of Vimukta Jatis & Nomadic Tribes (VJNT)-9, Committee on Employment Guarantee Scheme-3, Committee on Leave of Absence of Members from Sitting of the House-1(1), Committee on Panchayati Raj-10(4), Committee on Women and Child's Rights and Welfare-5(2), Committee on Welfare of Other Backward Classes-5(1), Committee on Minority Welfare-1, Committee on Inspection on Private Charity Hospitals-2, and Marathi Language Committee-4
- (j) Committee on Welfare of Vimukta Jatis & Nomadic Tribes (VJNT)-9, Committee on Employment Guarantee Scheme-3, Committee on Leave of Absence of Members from Sitting of the House-1(1), Panchayati Raj-10(4), Committee on Rights & Welfare of Women-5(2), Committee on Welfare of Other Backward Classes-5(1), Committee on Minority Welfare-1, Committee on Inspection on Private Charity Hospitals-2, and Marathi Language Committee-4
- (k) Hill Areas Committee-1, and Committee on Welfare of Women and Children-2
- (l) Other Committees-5(1), Committee on Papers laid/to be laid on the Table of the House-9, Committee on Questions & References-10, and Committee on Local Bodies & Panchayati Raj Institutions-15
- (m) Committee on Welfare of Women & Child-2, Question & Reference Committee-2, Committee on Welfare of Backward Class-6, Committee on Welfare of Minorities-2, Committee on Local bodies and Panchayati Raj Institutions-12, and Committee on Environment-8
- (n) Committee on Papers Laid on the Table-1
- (o) Committee Relating to Examination of Audit Reports of the Local Bodies of the State-11(2), Panchayati Raj Committee-6(10), and Parliamentary Monitoring Committee-1

(p) Committee on Bidhayak Elaka Unnayan Prakalpa-9, Committee of Local Fund Accounts-9, Committee on Papers Laid on the Table-16, Committee on Reforms and Functioning of the Committee System-10, Standing Committee on Agriculture, Agricultural Marketing and Food Processing Industries & Horticulture-11, Standing Committee on Industry, Commerce and Enterprises-10, Standing Committee on Fisheries and Animal Resources Development-10, Standing Committee on Higher Education-7, Standing Committee on School Education-10, Standing Committee on Environment, Forests and Tourism-10, Standing Committee on Finance and Planning-11, Standing Committee on Food & Supplies-10, Standing Committee on Health and Family Welfare-9, Standing Committee on Home, Personnel & Administrative Reforms, Correctional Administration, Law and Judicial-9, Standing Committee on Housing, Fire & Emergency Services & Disaster Management-9, Standing Committee on Information & Cultural Affairs and Youth Services and Sports-10, Standing Committee on Irrigation & Waterways and Water Investigation & Development-10, Standing Committee on Labour-10, Standing Committee on Urban Development and Municipal Affairs Development-10, Standing Committee on Panchayats & Rural Development and Sundarban Affairs-9, Standing Committee on Power & Non-Conventional Energy Sources-9, Standing Committee on Public Works and Public Health Engineering-10, Standing Committee on Information Technology and Technical Education-9, Standing Committee on Self Help Group and Self Employment-10, Standing Committee on Women & Child Development and Social Welfare-9, Standing Committee on Transport-10, Standing Committee on Backward Classes Welfare-10, Standing Committee on Minority Affairs-10, Standing Committee on Land and Land Reforms-9, and Standing Committee on Co-operation & Consumer Affairs-9

## APPENDIX - IV

### LIST OF BILLS PASSED BY THE HOUSES OF PARLIAMENT AND ASSENTED TO BY THE PRESIDENT DURING THE PERIOD 1 OCTOBER TO 31 DECEMBER 2018

| Sl. No. | Title of the Bill  | Date of Assent by the President |
|---------|--|---------------------------------|
| 1.      | The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities (Amendment) Bill, 2018 | 29.12.2018                      |
| 2.      | The Right of Children to Free and Compulsory Education (Amendment) Bill, 2019  | 10.1.2019                       |
| 3.      | The National Council for Teacher Education (Amendment) Bill, 2019  | 10.1.2019                       |
| 4.      | The Constitution (One Hundred and Third Amendment) Bill, 2019  | 12.1.2019                       |
| 5.      | The Appropriation (No.6) Bill, 2018  | 16.1.2019                       |

## **APPENDIX-V**

### **LIST OF BILLS PASSED BY THE LEGISLATURES OF THE STATES AND THE UNION TERRITORIES DURING THE PERIOD 1 OCTOBER TO 31 DECEMBER 2018**

---

#### **BIHAR**

1. *Bihar Maal aur Seva Kar (Sanshodhan) Vidheyak, 2018*
2. *Audyogik Vivad (Bihar Sanshodhan) Vidheyak, 2018*
3. *Bihar Viniyog (Sankhya-4) Vidheyak, 2018*

#### **HIMACHAL PRADESH**

1. *The Himachal Pradesh Gauvansh Sanrakshan evam Samvardhan Vidheyak, 2018*
2. The Narcotic Drugs and Psychotropic Substances (Himachal Pradesh Amendment) Bill, 2018
3. The Himachal Pradesh Goods and Services Tax (Amendment) Bill, 2018
4. The Himachal Pradesh Protection of Interests of Depositors (in Financial Establishments) Amendment Bill, 2018
5. The Himachal Pradesh State Higher Education Council (Establishment and Regulation) Bill, 2018

#### **KARNATAKA**

1. The Karnataka State Commission for Backward Classes (Amendment) Bill, 2018
2. The Karnataka Debt Relief Bill, 2018
3. The Karnataka Land Revenue (Second Amendment) Bill, 2018
4. The Karnataka Good Samaritan and Medical Professional (Protection and Regulation during Emergency Situations) (Amendment) Bill, 2018
5. The Karnataka Transparency in Public Procurements (Amendment) Bill, 2018
6. The Karnataka Goods and services Tax (Amendment) Bill, 2018
7. The Karnataka Scheduled Castes, Scheduled Tribes and Other Backward Classes (Reservation of Appointments etc.,) (Amendment) Bill, 2018
8. The Karnataka Appropriation (No.3) Bill, 2018
9. The Karnataka Civil Services (Procedure for Selection of Candidates during Recruitment) Bill, 2018
10. The Karnataka State Civil Services (Regulation of Transfer of Teachers) (Amendment) Bill, 2018
11. The Karnataka Legislature (Prevention of Disqualification) (Amendment) Bill, 2018

12. The Rajeev Gandhi University of Health Sciences (Amendment) Bill, 2018

### **KERALA**

1. The Kerala Municipality (Third Amendment) Bill, 2018
2. The Kerala Panchayat Raj (Third Amendment) Bill, 2018
3. The Kerala Shops and Commercial Establishments (Amendment) Bill, 2018
4. The Kerala Police (Amendment) Bill, 2018
5. The Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Bill, 2018
6. The Kerala Sports (Amendment) Bill, 2018
7. The Kerala Fishermen Debt Relief Commission (Amendment) Bill, 2018
8. The Kerala State Goods and Services Tax (Amendment) Bill, 2018
9. The Kerala Appropriation (No. IV) Bill, 2018
10. The Kerala Co-operative Societies (Second Amendment) Bill, 2018

### **MAHARASHTRA**

1. The Maharashtra Municipal Corporations (Second Amendment) Bill, 2018
2. The Mumbai Municipal Corporation (Second Amendment) Bill, 2018
3. The Maharashtra Acupuncture System of Therapy (Amendment) Bill, 2018
4. The Maharashtra Education Institutions (Regulation of Fee) (Amendment) Bill, 2018
5. The Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Bill, 2018
6. The Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Third Amendment) Bill, 2018
7. The Maharashtra Agricultural Produce Marketing (Development and Regulation) (Third Amendment) Bill, 2018
8. The Maharashtra Animal and Fishery Sciences University (Amendment) Bill, 2018
9. The Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Bill, 2018
10. The Indian Penal Code and the Code of Criminal Procedure (Maharashtra Amendment) Bill, 2018
11. The Maharashtra Value Added Tax (Amendment) Bill, 2018
12. The Maharashtra Value Added Tax (Second Amendment) Bill, 2018
13. The Maharashtra Goods and Services Tax (Amendment) Bill, 2018

14. The Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, Nagar Panchayats and Industrial Townships (Amendment) Bill, 2018
15. The Drugs and Cosmetics (Maharashtra Amendment) Bill, 2018
16. The Maharashtra National Law University (Amendment) Bill, 2018
17. The Maharashtra (Third Supplementary) Appropriation Bill, 2018
18. The Maharashtra Agricultural Lands (Ceiling on Holdings) (Amendment) Bill, 2018
19. The Maharashtra State Reservation (of Seats for Admission in Educational Institutions in the State and for Appointments in the Public Services and Posts under the State) for Socially and Educationally Backward Classes (SEBC) Bill, 2018
20. The Vijaybhoomi University, Raigad Bill, 2018
21. The Code of Civil Procedure (Maharashtra Amendment) Bill, 2018

#### **MANIPUR**

1. The Manipur Protection from Mob Violence Bill, 2018
2. The Manipur Goods and Services Tax (Amendment) Bill, 2018
3. The Manipur International University Bill, 2018

#### **MEGHALAYA**

1. The Meghalaya (Taking over of District Council Lower Primary Schools) Second Amendment Bill, 2018

#### **PUNJAB**

1. The Punjab Panchayati Raj (Amendment) Bill, 2018
2. The Punjab Regulation of Cattle Feed, Concentrates and Mineral Mixtures Bill, 2018
3. The Punjab Good Conduct Prisoners (Temporary Release) Amendment Bill, 2018
4. The Punjab Goods and Services Tax (Amendment) Bill, 2018

#### **SIKKIM**

1. The Sikkim Appropriation Bill, 2018
2. The Sikkim Lokayukta (Amendment) Bill, 2018

#### **TRIPURA**

1. The Tripura Scheduled Castes and Scheduled Tribes (Reservation) (Third Amendment) Bill, 2018
2. The Tripura Co-operative Societies (Fourth Amendment) Bill, 2018.

3. The Tripura Urban Planning and Development Bill, 2018.
4. The Criminal Law (Tripura Amendment) Bill, 2018
5. The Tripura Shops and Establishments (Fourth Amendment) Bill, 2018
6. The Tripura Aadhaar (Targeted Delivery of Financial and other Subsidies and Benefits) Bill, 2018
7. The Tripura State Goods and Services Tax (Amendment) Bill, 2018
8. The Tripura Road Development Cess Bill, 2018
9. The Tripura Excise (Third Amendment) Bill, 2018
10. The Tripura Clinical Establishment (Registration and Regulation) Bill, 2018

### **UTTAR PRADESH**

1. The Uttar Pradesh Sheera Niyamtran (Tritiya Sanshodhan) Vidheyak, 2018
2. The Uttar Pradesh Water Supply and Sewerage (Amendment) Bill, 2018
3. The Uttar Pradesh Goods and Services Tax (Amendment) Bill, 2018
4. The Uttar Pradesh Appropriation (Second Supplementary) (2018-19) Bill, 2018
5. The Atal Bihari Vajpayee State Medical University, Uttar Pradesh Bill, 2018
6. The King George's Medical University, Uttar Pradesh (Amendment) Bill, 2018

### **WEST BENGAL**

1. The West Bengal Land Reforms (Amendment) Bill, 2018
2. The West Bengal National University of Juridical Sciences (Amendment) Bill, 2018\*
3. The Kolkata Municipal Corporation (Second Amendment) Bill, 2018
4. The West Bengal Land Laws (Repealing) Bill, 2018
5. The West Bengal Green University (Amendment) Bill, 2018
6. The West Bengal Municipal (Second Amendment) Bill, 2018
7. The Howrah Municipal Corporation (Second Amendment) Bill, 2018
8. The West Bengal Municipal Corporation (Second Amendment) Bill, 2018
9. The Bengal Smoke-Nuisances (Repealing) Bill, 2018
10. The West Bengal Taxation Laws (Amendment) Bill, 2018
11. The Kanyashree University Bill, 2018
12. The Harichand Guruchand University Bill, 2018

---

\* Bills awaiting assent

**APPENDIX-VI**

**ORDINANCES PROMULGATED BY THE UNION AND  
STATE GOVERNMENTS DURING THE PERIOD  
1 OCTOBER TO 31 DECEMBER 2018**

---

| <b>Sl. No.</b> | <b>Title of Ordinance</b> | <b>Date of Promulgation</b> | <b>Date on which laid before the House</b> | <b>Date of Cessation</b> | <b>Remarks</b> |
|----------------|---------------------------|-----------------------------|--|--------------------------|----------------|
|----------------|---------------------------|-----------------------------|--|--------------------------|----------------|

**UNION GOVERNMENT**

|    |   |           |            |    |    |
|----|---|-----------|------------|----|----|
| 1. | The Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 | 19.7.2018 | 12.12.2018 | -- | -- |
| 2. | The Indian Medical Council (Amendment) Ordinance, 2018              | 26.7.2018 | 12.12.2018 | -- | -- |
| 3. | The Companies (Amendment) Ordinance, 2018                           | 2.11.2018 | 12.12.2018 | -- | -- |

**BIHAR**

|    |  |           |            |            |                         |
|----|--|-----------|------------|------------|-------------------------|
| 1. | The Bihar Goods And Services Tax (Amendment) Ordinance, 2018 | 4.10.2018 | 26.11.2018 | 10.12.2018 | Replaced by Legislation |
|----|--|-----------|------------|------------|-------------------------|

**HIMACHAL PRADESH**

|    |   |            |            |    |  |
|----|---|------------|------------|----|--|
| 1. | The Himachal Pradesh Goods and Services Tax (Amendment) Ordinance, 2018 | 19.10.2018 | 10.12.2018 | -- | Replaced by the Himachal Pradesh Goods and Services Tax (Amendment) Bill, 2018 |
|----|---|------------|------------|----|--|

**KERALA**

|    |  |    |    |    |    |
|----|--|----|----|----|----|
| 1. | The Kerala Shops and Commercial Establishments | -- | -- | -- | -- |
|----|--|----|----|----|----|



|    |   |    |    |    |    |
|----|---|----|----|----|----|
|    | (Amendment) Ordinance, 2018   |    |    |    |    |
| 2. | The Kerala Co-operative Societies (Third Amendment) Ordinance, 2018   | -- | -- | -- | -- |
| 3. | The Kerala State Goods and Service Tax (Amendment) Ordinance, 2018  | -- | -- | -- | -- |
| 4. | The Kerala Fishermen Debt Relief Commission (Amendment) Ordinance, 2018   | -- | -- | -- | -- |
| 5. | The Madras Hindu Religious and Charitable Endowments (Second Amendment) Ordinance, 2018                                   | -- | -- | -- | -- |
| 6. | The Kerala Panchayat Raj (Third Amendment) Ordinance, 2018  | -- | -- | -- | -- |
| 7. | The Kerala Police (Amendment) Ordinance, 2018   | -- | -- | -- | -- |
| 8. | The Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018                    | -- | -- | -- | -- |
| 9. | The Calicut University (Alternate Arrangement Temporarily of the Senate and Syndicate) (Second Amendment) Ordinance, 2018 | -- | -- | -- | -- |

### MAHARASHTRA

|    |  |           |            |            |                         |
|----|--|-----------|------------|------------|-------------------------|
| 1. | The Mumbai Municipal Corporation, the Maharashtra Municipal Corporations and the Maharashtra Municipal Councils, Nagar | 27.9.2018 | 19.11.2018 | 30.12.2018 | Replaced by Legislation |
|----|--|-----------|------------|------------|-------------------------|

|    |  |            |            |            |                         |
|----|--|------------|------------|------------|-------------------------|
|    | Panchayats and Industrial Townships (Amendment) Ordinance, 2018  |            |            |            |                         |
| 2. | The Maharashtra Village Panchayats and the Maharashtra Zilla Parishads and Panchayat Samitis (Amendment) Ordinance, 2018 | 11.10.2018 | 19.11.2018 | 30.12.2018 | Replaced by Legislation |
| 3. | The Maharashtra Goods and Services Tax (Amendment) Ordinance, 2018   | 13.10.2018 | 19.11.2018 | 30.12.2018 | Replaced by Legislation |
| 4. | The Maharashtra Value Added Tax (Amendment) Ordinance, 2018  | 24.10.2018 | 19.11.2018 | 30.12.2018 | Replaced by Legislation |
| 5. | The Maharashtra Agricultural Produce Marketing (Development and Regulation) (Third Amendment) Ordinance, 2018            | 25.10.2018 | 19.11.2018 | 30.12.2018 | --                      |
| 6. | The Maharashtra Co-operative Societies (Third Amendment) Ordinance, 2018   | 30.10.2018 | 19.11.2018 | 30.12.2018 | --                      |
| 7. | The Maharashtra Goods and Services Tax (Compensation to the Local Authorities) (Amendment) Ordinance, 2018               | 6.11.2018  | 19.11.2018 | 30.12.2018 | --                      |

### MANIPUR

|    |  |            |            |    |        |
|----|--|------------|------------|----|--------|
| 1. | The Manipur Protection from Mob Violence Ordinance, 2018       | 10.12.2018 | 21.12.2018 | -- | Passed |
| 2. | The Manipur Goods and Services Tax (Amendment) Ordinance, 2018 | 7.12.2018  | 21.12.2018 | -- | Passed |

## PUNJAB

|    |   |            |            |    |                                       |
|----|---|------------|------------|----|---------------------------------------|
| 1. | The Punjab Panchayati Raj (Amendment) Ordinance, 2018         | 26.10.2018 | 14.12.2018 | -- | Replaced by Legislation on 14.12.2018 |
| 2. | The Punjab Goods and Services Tax (Amendment) Ordinance, 2018 | 18.10.2018 | 14.12.2018 | -- | Replaced by Legislation on 14.12.2018 |

## TAMIL NADU

|    |   |            |    |    |    |
|----|---|------------|----|----|----|
| 1. | The Tamil Nadu Goods and Services Tax (Amendment) Ordinance, 2018                           | 13.11.2018 | -- | -- | -- |
| 2. | The Tamil Nadu Agricultural Produce Marketing (Regulation) Second Amendment Ordinance, 2018 | 29.11.2018 | -- | -- | -- |
| 3. | The Tamil Nadu Panchayat (Third Amendment) Ordinance, 2018                                  | 30.12.2018 | -- | -- | -- |
| 4. | The Tamil Nadu Municipal Laws (Sixth Amendment) Ordinance, 2018                             | 30.12.2018 | -- | -- | -- |

## TELANGANA

|    |   |            |    |    |    |
|----|---|------------|----|----|----|
| 1. | The Telangana Panchayat Raj (Amendment) Ordinance, 2018 | 15.12.2018 | -- | -- | -- |
|----|---|------------|----|----|----|

## TRIPURA

|    |   |    |            |    |    |
|----|---|----|------------|----|----|
| 1. | The Tripura Co-operative Societies (Fourth Amendment) Ordinance, 2018                                 | -- | 23.11.2018 | -- | -- |
| 2. | The Tripura Aadhaar (Targeted Delivery of Financial and Other Subsidies and Benefits) Ordinance, 2018 | -- | 23.11.2018 | -- | -- |

|    |  |    |            |    |    |
|----|--|----|------------|----|----|
| 3. | The Tripura State Goods and Services Tax (Amendment) Ordinance, 2018 | -- | 23.11.2018 | -- | -- |
| 4. | The Tripura Road Development Cess Ordinance, 2018                    | -- | 23.11.2018 | -- | -- |

### UTTAR PRADESH

|    |   |            |            |    |                         |
|----|---|------------|------------|----|-------------------------|
| 1. | The Uttar Pradesh Mal aur Sewa Kar (Sanshodhan) Adhyadesh, 2018                     | 14.10.2018 | 19.12.2018 | -- | Replaced by Legislation |
| 2. | The Uttar Pradesh Jal Sambharan tatha Seewar Vyavastha (Sanshodhan) Adhyadesh, 2018 | 5.11.2018  | 19.12.2018 | -- | Replaced by Legislation |

APPENDIX – VII - A  
PARTY POSITION IN 16<sup>TH</sup> LOK SABHA (STATE-WISE) (AS ON 31.12.2018)

| Sl. No. | States               | No. of Seats | BJP  | INC | AIADMK | AITC | BJD | SS  | TDP  | TRS  | CPI(M) | YSRCP | LJSP | NCP  | SP   | AAP  | RJD  | SAD  | AIUDF | RLSP | AD   |
|---------|----------------------|--------------|------|-----|--------|------|-----|-----|------|------|--------|-------|------|------|------|------|------|------|-------|------|------|
| (1)     | (2)                  | (3)          | (4)  | (5) | (6)    | (7)  | (8) | (9) | (10) | (11) | (12)   | (13)  | (14) | (15) | (16) | (17) | (18) | (19) | (20)  | (21) | (22) |
| 1.      | Andhra Pradesh       | 25           | 2    | -   | -      | -    | -   | -   | 15   | -    | -      | 3     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 2.      | Arunachal Pradesh    | 2            | 1    | 1   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 3.      | Assam                | 14           | 7    | 3   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | 3     | -    | -    |
| 4.      | Bihar                | 40           | 21   | 1   | -      | -    | -   | -   | -    | -    | -      | -     | 6    | 1    | -    | -    | 4    | -    | -     | 3    | -    |
| 5.      | Chhattisgarh         | 11           | 10   | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 6.      | Goa                  | 2            | 2    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 7.      | Gujarat              | 26           | 26   | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 8.      | Haryana              | 10           | 7    | 1   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 9.      | Himachal Pradesh     | 4            | 4    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 10.     | Jammu & Kashmir      | 6            | 2    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 11.     | Jharkhand            | 14           | 12   | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 12.     | Karnataka            | 28           | 15   | 10  | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 13.     | Kerala               | 20           | -    | 7   | -      | -    | -   | -   | -    | -    | 5      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 14.     | Madhya Pradesh       | 29           | 23*  | 3   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 15.     | Maharashtra          | 48           | 22   | 2   | -      | -    | -   | 18  | -    | -    | -      | -     | -    | 5    | -    | -    | -    | -    | -     | -    | -    |
| 16.     | Manipur              | 2            | -    | 2   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 17.     | Meghalaya            | 2            | -    | 1   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 18.     | Mizoram              | 1            | -    | 1   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 19.     | Nagaland             | 1            | -    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 20.     | Odisha               | 21           | 1    | -   | -      | -    | 19  | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 21.     | Punjab               | 13           | 1    | 4   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | 4    | -    | 4    | -     | -    | -    |
| 22.     | Rajasthan            | 25           | 22   | 1   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 23.     | Sikkim               | 1            | -    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 24.     | Tamil Nadu           | 39           | 1    | -   | 37     | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 25.     | Telangana            | 17           | 1    | 2   | -      | -    | -   | -   | 10   | -    | 1      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 26.     | Tripura              | 2            | -    | -   | -      | -    | -   | -   | -    | -    | 2      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 27.     | Uttarakhand          | 5            | 5    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 28.     | Uttar Pradesh        | 80           | 68   | 2   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | 7    | -    | -    | -    | -     | -    | 2    |
| 29.     | West Bengal          | 42           | 2    | 4   | -      | 34   | -   | -   | -    | -    | 2      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 30.     | A & N Islands        | 1            | 1    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 31.     | Chandigarh           | 1            | 1    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 32.     | Dadra & Nagar Haveli | 1            | 1    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 33.     | Daman & Diu          | 1            | 1    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 34.     | NCT of Delhi         | 7            | 7    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
| 35.     | Lakshadweep          | 1            | -    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | 1    | -    | -    | -    | -    | -     | -    | -    |
| 36.     | Puducherry           | 1            | -    | -   | -      | -    | -   | -   | -    | -    | -      | -     | -    | -    | -    | -    | -    | -    | -     | -    | -    |
|         | TOTAL                | 543          | 266* | 45  | 37     | 34   | 19  | 18  | 15   | 10   | 9      | 4     | 6    | 7    | 7    | 4    | 4 \$ | 4    | 3     | 3    | 2    |

\* Excluding Speaker, LS & two nominated members who have joined BJP with effect from 8.12.2015.

\$ Includes one member (Shri Rajesh Ranjan Yadav) who has been expelled from the party with effect from 7.5.2015.

| Sl. No.                  | States               | INLD | IUML | JD(S) | JD(U) | JMM  | AIMEIM | AINRC | CPI  | JKNC | JKPDP | NDPP | PMK  | RLD  | RSP  | SDF  | Sw.P | IND  | Total | Vacancies |
|--------------------------|----------------------|------|------|-------|-------|------|--------|-------|------|------|-------|------|------|------|------|------|------|------|-------|-----------|
| (1)                      | (2)                  | (23) | (24) | (25)  | (26)  | (27) | (28)   | (29)  | (30) | (31) | (32)  | (33) | (34) | (35) | (36) | (37) | (38) | (39) | (40)  | (41)      |
| 1.                       | Andhra Pradesh       | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 20    | 05        |
| 2.                       | Arunachal Pradesh    | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 2     | -         |
| 3.                       | Assam                | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | 1    | 14    | -         |
| 4.                       | Bihar                | -    | -    | -     | 2     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 38    | 02        |
| 5.                       | Chhattisgarh         | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 10    | 01        |
| 6.                       | Goa                  | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 2     | -         |
| 7.                       | Gujarat              | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 26    | -         |
| 8.                       | Haryana              | 2    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 10    | -         |
| 9.                       | Himachal Pradesh     | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 4     | -         |
| 10.                      | Jammu & Kashmir      | -    | -    | -     | -     | -    | -      | -     | -    | 1    | 1     | -    | -    | -    | -    | -    | -    | -    | 4     | 02        |
| 11.                      | Jharkhand            | -    | -    | -     | -     | 2    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 14    | -         |
| 12.                      | Karnataka            | -    | -    | 2     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 27    | 01        |
| 13.                      | Kerala               | -    | 2    | -     | -     | -    | -      | -     | 1    | -    | -     | -    | -    | -    | 1    | -    | -    | 2    | 18    | 02        |
| 14.                      | Madhya Pradesh       | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 26*   | 02        |
| 15.                      | Maharashtra          | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | 1    | -    | 48    | -         |
| 16.                      | Manipur              | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 2     | -         |
| 17.                      | Meghalaya            | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 1     | 01        |
| 18.                      | Mizoram              | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 1     | -         |
| 19.                      | Nagaland             | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | 1    | -    | -    | -    | -    | -    | -    | 1     | -         |
| 20.                      | Odisha               | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 20    | 01        |
| 21.                      | Punjab               | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 13    | -         |
| 22.                      | Rajasthan            | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 23    | 02        |
| 23.                      | Sikkim               | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | 1    | -    | -    | 1     | -         |
| 24.                      | Tamil Nadu           | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | 1    | -    | -    | -    | -    | -    | 39    | -         |
| 25.                      | Telangana            | -    | -    | -     | -     | -    | 1      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 15    | 02        |
| 26.                      | Tripura              | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 2     | -         |
| 27.                      | Uttarakhand          | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 5     | -         |
| 28.                      | Uttar Pradesh        | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | 1    | -    | -    | -    | -    | 80    | -         |
| 29.                      | West Bengal          | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 42    | -         |
| <b>Union Territories</b> |                      |      |      |       |       |      |        |       |      |      |       |      |      |      |      |      |      |      |       |           |
| 30.                      | A & N Islands        | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 1     | -         |
| 31.                      | Chandigarh           | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 1     | -         |
| 32.                      | Dadra & Nagar Haveli | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 1     | -         |
| 33.                      | Daman & Diu          | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 1     | -         |
| 34.                      | NCT of Delhi         | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 7     | -         |
| 35.                      | Lakshadweep          | -    | -    | -     | -     | -    | -      | -     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 1     | -         |
| 36.                      | Puducherry           | -    | -    | -     | -     | -    | -      | 1     | -    | -    | -     | -    | -    | -    | -    | -    | -    | -    | 1     | -         |
| TOTAL                    |                      | 2    | 2    | 2     | 2     | 2    | 1      | 1     | 1    | 1    | 1     | 1    | 1    | 1    | 1    | 1    | 1    | 3    | 521*  | 21        |

\* Excluding Speaker, LS & two nominated members who have joined BJP with effect from 8.12.2015.

## **ABBREVIATIONS USED FOR PARTIES:**

Bharatiya Janata Party (BJP); Indian National Congress (INC); All India Anna Dravida Munnetra Kazhagam (AIADMK); All India Trinamool Congress (AITC); Biju Janata Dal (BJD); Shiv Sena (SS); Telugu Desam Party (TDP); Telangana Rashtra Samithi (TRS); Communist Party of India (Marxist) [CPI(M)]; Yuvajana Sramika Rythu Congress Party (YSRCP); Lok Jan Shakti Party (LJSP); Nationalist Congress Party (NCP); Samajwadi Party (SP); Aam Admi Party (AAP); Rashtriya Janata Dal (RJD); Shiromani Akali Dal (SAD); All India United Democratic Front (AIUDF); Jammu & Kashmir National Conference (JKNC); Jammu & Kashmir Peoples Democratic Party (JKPDP); Rashtriya Lok Samta Party (RLSP); Apna Dal (AD); Indian National Lok Dal (INLD); Indian Union Muslim League (IUML); Janata Dal (Secular) [JD(S)]; Janata Dal (United) [JD(U)]; Jharkhand Mukhti Morcha (JMM); All India Majlis-E-Ittehadul Muslimeen (AIMEIM); All India N.R. Congress (AINRC); Communist Party of India (CPI); Nationalist Democratic Progressive Party (NDPP); Pattali Makkal Katchi (PMK); Rashtriya Lok Dal (RLD); Revolutionary Socialist Party (RSP); Sikkim Democratic Front (SDF); Swabhimani Paksha (Sw.P) & Independents (IND)

**Appendix – VII - B**

**B. PARTY POSITION IN RAJYA SABHA (AS ON 5 APRIL 2019)**

| Sl. No.                  | State/ Union Territory | Seats | INC | BJP | SP  | CPI(M) | JD(U) | AIADMK | BSP  | CPI  | *Others | IND. | Total | Vacancies |
|--------------------------|------------------------|-------|-----|-----|-----|--------|-------|--------|------|------|---------|------|-------|-----------|
|                          | [2]                    | [3]   | [4] | [5] | [6] | [7]    | [8]   | [9]    | [10] | [11] | [12]    | [13] | [14]  | [15]      |
| 1                        | Andhra Pradesh         | 11    | 2   | 1   | -   | -      | -     | -      | -    | -    | 8(a)    | -    | 11    | -         |
| 2                        | Arunachal Pradesh      | 1     | 1   | -   | -   | -      | -     | -      | -    | -    | -       | -    | 1     | -         |
| 3                        | Assam                  | 7     | 6   | -   | -   | -      | -     | -      | -    | -    | 1(b)    | -    | 7     | -         |
| 4                        | Bihar                  | 16    | 1   | 4   | -   | -      | 6     | -      | -    | -    | 4(c)    | -    | 15    | 1         |
| 5                        | Chhattisgarh           | 5     | 2   | 3   | -   | -      | -     | -      | -    | -    | -       | -    | 5     | -         |
| 6                        | Goa                    | 1     | -   | 1   | -   | -      | -     | -      | -    | -    | -       | -    | 1     | -         |
| 7                        | Gujarat                | 11    | 4   | 7   | -   | -      | -     | -      | -    | -    | -       | -    | 11    | -         |
| 8                        | Haryana                | 5     | 1   | 2   | -   | -      | -     | -      | -    | -    | 1(d)    | 1    | 5     | -         |
| 9                        | Himachal Pradesh       | 3     | 2   | 1   | -   | -      | -     | -      | -    | -    | -       | -    | 3     | -         |
| 10                       | Jammu & Kashmir        | 4     | 1   | 1   | -   | -      | -     | -      | -    | -    | 2(e)    | -    | 4     | -         |
| 11                       | Jharkhand              | 6     | 1   | 3   | -   | -      | -     | -      | -    | -    | 1(f)    | 1    | 6     | -         |
| 12                       | Karnataka              | 12    | 8   | 3   | -   | -      | -     | -      | -    | -    | 1(g)    | -    | 12    | -         |
| 13                       | Kerala                 | 9     | 2   | -   | -   | 3      | -     | -      | -    | 1    | 2(h)    | 1    | 9     | -         |
| 14                       | Madhya Pradesh         | 11    | 3   | 8   | -   | -      | -     | -      | -    | -    | -       | -    | 11    | -         |
| 15                       | Maharashtra            | 19    | 3   | 7   | -   | -      | -     | -      | -    | -    | 8(i)    | 1    | 19    | -         |
| 16                       | Manipur                | 1     | -   | 1   | -   | -      | -     | -      | -    | -    | -       | -    | 1     | -         |
| 17                       | Meghalaya              | 1     | 1   | -   | -   | -      | -     | -      | -    | -    | -       | -    | 1     | -         |
| 18                       | Mizoram                | 1     | 1   | -   | -   | -      | -     | -      | -    | -    | -       | -    | 1     | -         |
| 19                       | Nagaland               | 1     | -   | -   | -   | -      | -     | -      | -    | -    | 1(j)    | -    | 1     | -         |
| 20                       | Odisha                 | 10    | 1   | -   | -   | -      | -     | -      | -    | -    | 9(k)    | -    | 10    | -         |
| 21                       | Punjab                 | 7     | 3   | 1   | -   | -      | -     | -      | -    | -    | 3(l)    | -    | 7     | -         |
| 22                       | Rajasthan              | 10    | -   | 10  | -   | -      | -     | -      | -    | -    | -       | -    | 10    | -         |
| 23                       | Sikkim                 | 1     | -   | -   | -   | -      | -     | -      | -    | -    | 1(m)    | -    | 1     | -         |
| 24                       | Tamil Nadu             | 18    | -   | -   | -   | 1      | -     | 12     | -    | 1    | 4(n)    | -    | 18    | -         |
| 25                       | Telangana              | 7     | 1   | -   | -   | -      | -     | -      | -    | -    | 6(o)    | -    | 7     | -         |
| 26                       | Tripura                | 1     | -   | -   | -   | 1      | -     | -      | -    | -    | -       | -    | 1     | -         |
| 27                       | Uttarakhand            | 3     | 2   | 1   | -   | -      | -     | -      | -    | -    | -       | -    | 3     | -         |
| 28                       | Uttar Pradesh          | 31    | 2   | 11  | 13  | -      | -     | -      | 4    | -    | -       | 1    | 31    | -         |
| 29                       | West Bengal            | 16    | 2   | -   | -   | -      | -     | -      | -    | -    | 13(p)   | 1    | 16    | -         |
| <b>Union Territories</b> |                        |       |     |     |     |        |       |        |      |      |         |      |       |           |
| 30                       | The NCT of Delhi       | 3     | -   | -   | -   | -      | -     | -      | -    | -    | 3(q)    | -    | 3     | -         |
| 31                       | Puducherry             | 1     | -   | -   | -   | -      | -     | 1      | -    | -    | -       | -    | 1     | -         |
| 32                       | Nominated              | 12    | -   | 8   | -   | -      | -     | -      | -    | -    | 4(r)    | -    | 12    | -         |
|                          | <b>TOTAL</b>           | 245   | 50  | 73  | 13  | 5      | 6     | 13     | 4    | 2    | 72      | 6    | 244   | 1         |



**Others**

**(Break-up of Parties/Groups)**

- (a) TDP-5, TRS-1, YSRCP-2
- (b) BPF-1
- (C) RJD-4
- (d) INLD-1
- (e) J&K PDP-2
- (f) RJD-1
- (g) JD(S)-1
- (h) KC(M)-1, IUML-1
- (i) NCP-4, SS-3, RPI(A)-1
- (j) NPF-1
- (k) BJD-9
- (l) SAD-3
- (m) SDF-1
- (n) DMK-4
- (o) TDP-1, TRS-5
- (p) AITC-13
- (q) AAP-3
- (r) Nominated-4

**Appendix – VII – C**

**PARTY POSITION IN THE STATE/ UNION TERRITORY LEGISLATURES**

| State/Union Territory    | Seats | INC | BJP | CPI (M) | CPI | NCP | BSP | Janata Dal (U) | Janata Dal (S) | Other Parties     | Independent | Total | Vacancies |
|--------------------------|-------|-----|-----|---------|-----|-----|-----|----------------|----------------|-------------------|-------------|-------|-----------|
| 1                        | 2     | 3   | 4   | 5       | 6   | 7   | 8   | 9              | 10             | 11                | 12          | 13    | 14        |
| Andhra Pradesh L.A.**    | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                 | -           | -     | -         |
| Andhra Pradesh L.C.**    | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                 | -           | -     | -         |
| Arunachal Pradesh L.A.** | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                 | -           | -     | -         |
| Assam L.A.               | 126   | 25  | 61  | -       | -   | -   | -   | -              | -              | 39 <sup>(a)</sup> | 1           | 126   | -         |
| Bihar L.A.               | 243   | 27  | 53  | -       | -   | -   | -   | 70             | -              | 87 <sup>(b)</sup> | 4           | 241   | 2         |
| Bihar L.C.**             | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                 | -           | -     | -         |
| Chhattisgarh L.A.#       | 91    | 68  | 15  | -       | -   | -   | 2   | -              | -              | 5 <sup>(c)</sup>  | -           | 90    | -         |
| Goa L.A.**               | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                 | -           | -     | -         |
| Gujarat L.A.             | 182   | 76  | 100 | -       | -   | 1   | -   | -              | -              | 2 <sup>(d)</sup>  | 3           | 182   | -         |
| Haryana L.A.             | 90    | 17  | 46  | -       | -   | -   | 1   | -              | -              | 20 <sup>(e)</sup> | 5           | 89    | 1         |
| Himachal Pradesh L.A.    | 68    | 21  | 44  | 1       | -   | -   | -   | -              | -              | -                 | 2           | 68    | -         |

\*\* Information not received from State/Union Territory Legislature

# Information as received from State/Union Territory Legislature

| State/Union Territory            | Seats | INC | BJP | CPI (M) | CPI | NCP | BSP | Janata Dal (U) | Janata Dal (S) | Other Parties     | Independent | Total | Vacancies |
|----------------------------------|-------|-----|-----|---------|-----|-----|-----|----------------|----------------|-------------------|-------------|-------|-----------|
| 1                                | 2     | 3   | 4   | 5       | 6   | 7   | 8   | 9              | 10             | 11                | 12          | 13    | 14        |
| Jammu & Kashmir L.A.**           | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                 | -           | -     | -         |
| Jammu & Kashmir L.C.**           | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                 | -           | -     | -         |
| Jharkhand L.A.**                 | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                 | -           | -     | -         |
| Karnataka L.A.                   | 225   | 79  | 104 | -       | -   | -   | 1   | -              | 37             | 3 <sup>(t)</sup>  | 1           | 225   | -         |
| Karnataka L.C.                   | 75    | 37  | 18  | -       | -   | -   | -   | -              | 16             | 1 <sup>(g)</sup>  | 2           | 74    | 1         |
| Kerala L.A. <sup>#</sup>         | 141   | 22  | 1   | 58      | 19  | 2   | -   | -              | 3              | 29 <sup>(h)</sup> | 6           | 140   | -         |
| Madhya Pradesh L.A. <sup>#</sup> | 231   | 114 | 109 | -       | -   | -   | 2   | -              | -              | 1 <sup>(i)</sup>  | 4           | 230   | -         |
| Maharashtra L.A.                 | 289   | 42  | 121 | 1       | -   | 41  | -   | -              | -              | 76 <sup>(j)</sup> | 7           | 288   | 1         |
| Maharashtra L.C.                 | 78    | 17  | 22  | -       | -   | 17  | -   | 1              | -              | 15 <sup>(k)</sup> | 6           | 78    | -         |
| Manipur L.A.                     | 60    | 28  | 21  | -       | -   | -   | -   | -              | -              | 10 <sup>(l)</sup> | 1           | 60    | -         |
| Meghalaya L.A.**                 | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                 | -           | -     | -         |

\*\* Information not received from State/Union Territory Legislature

<sup>#</sup> Information as received from State/Union Territory Legislature

| State/Union Territory | Seats | INC | BJP | CPI (M) | CPI | NCP | BSP | Janata Dal (U) | Janata Dal (S) | Other Parties      | Independent | Total | Vacancies |
|-----------------------|-------|-----|-----|---------|-----|-----|-----|----------------|----------------|--------------------|-------------|-------|-----------|
| 1                     | 2     | 3   | 4   | 5       | 6   | 7   | 8   | 9              | 10             | 11                 | 12          | 13    | 14        |
| Mizoram L.A.          | 40    | 5   | 1   | -       | -   | -   | -   | -              | -              | 33 <sup>(m)</sup>  | -           | 39    | 1         |
| Nagaland L.A.         | 60    | -   | 12  | -       | -   | -   | -   | 1              | -              | 45 <sup>(n)</sup>  | 1           | 59    | 1         |
| Odisha L.A.**         | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                  | -           | -     | -         |
| Punjab L.A.           | 117   | 78  | 3   | -       | -   | -   | -   | -              | -              | 36 <sup>(o)</sup>  | -           | 117   | -         |
| Rajasthan L.A.        | 200   | 99  | 73  | 2       | -   | -   | 6   | -              | -              | 6 <sup>(p)</sup>   | 13          | 199   | 1         |
| Sikkim L.A.           | 32    | -   | -   | -       | -   | -   | -   | -              | -              | 31 <sup>(q)</sup>  | 1           | 32    | -         |
| Tamil Nadu L.A.       | 235   | 8   | -   | -       | -   | -   | -   | -              | -              | 206 <sup>(r)</sup> | 1           | 215   | 20        |
| Telangana L.A.        | 120   | 19  | 1   | -       | -   | -   | -   | -              | -              | 99 <sup>(s)</sup>  | 1           | 120   | -         |
| Telangana L.C.        | 40    | 2   | 1   | -       | -   | -   | -   | -              | -              | 33 <sup>(t)</sup>  | -           | 36    | 4         |
| Tripura L.A.          | 60    | -   | 36  | 16      | -   | -   | -   | -              | -              | 8 <sup>(u)</sup>   | -           | 60    | -         |
| Uttar Pradesh L.A.    | 404   | 7   | 310 | -       | -   | -   | 19  | -              | -              | 64 <sup>(v)</sup>  | 3           | 403   | 1         |
| Uttar Pradesh L.C.**  | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                  | -           | -     | -         |
| Uttarakhand L.A.**    | -     | -   | -   | -       | -   | -   | -   | -              | -              | -                  | -           | -     | -         |
| State/Union Territory | Seats | INC | BJP | CPI (M) | CPI | NCP | BSP | Janata Dal (U) | Janata Dal (S) | Other Parties      | Independent | Total | Vacancies |
| 1                     | 2     | 3   | 4   | 5       | 6   | 7   | 8   | 9              | 10             | 11                 | 12          | 13    | 14        |
| West Bengal L.A.      | 295   | 42  | 3   | 26      | 1   | -   | -   | -              | -              | 221 <sup>(w)</sup> | 1           | 294   | 1         |

\*\* Information not received from State/Union Territory Legislature

**UNION TERRITORIES**

|                         |    |    |   |   |   |   |   |   |   |                   |   |    |   |
|-------------------------|----|----|---|---|---|---|---|---|---|-------------------|---|----|---|
| <b>Delhi L.A.**</b>     | -  | -  | - | - | - | - | - | - | - | -                 | - | -  | - |
| <b>Puducherry L.A.#</b> | 33 | 15 | 3 | - | - | - | - | - | - | 13 <sup>(x)</sup> | 1 | 31 | 1 |

- a) AGP-14, AIUDF-13, and BPF-12
- b) Rashtriya Janata Dal-79, Communist Party of India (Marxist-Leninist) (Liberation)-3, Lok Jan Shakti Party-2, Rashtriya Lok Samta Party-2, and Hindustani Aavam Morcha (Secular)-1
- c) Janata Congress Chhattisgarh-5
- d) Bharatiya Tribal Party-2
- e) Speaker-1, Indian National Lok Dal-18, and Shiromani Akali Dal-1
- f) Karnataka Pragnavanta Janatha Party-1, Speaker-1, Nominated Member-1
- g) Chairman-1
- h) Congress (Secular)-1, Kerala Congress (B)-1, National Secular Conference-1, Communist Marxist Party Kerala State Committee-1, Indian Union Muslim League-18, Kerala Congress (M)-6, and Kerala Congress (Jacob)-1
- i) Samajwadi party-1
- j) Shivsena Party-63, Peasant's and Workers Party-3, Bahujan Vikas Aghadi-3, All India Majalis-A-Ittehadul Muslimin-2, Maharashtra Navnirman Sena-1, Samajwadi Party-1, Bharip Bahujan Mahasangh-1, Rashtriya Samaj Party-1, and Nominated-1
- k) Shivsena-12, Peasants and Workers Party of India-1, Peoples Republican Party-1, and Rashtriya Samaj Paksha-1
- l) National People's Party-4, Naga People's Front-4, Lok Jan Shakti Party-1 and All India Trinamool Congress-1
- m) Mizo National Front-26, Zoram Peoples Movement-7
- n) Naga Peoples Front-26, Nationalist Democratic Progressive Party-17, and Nationalist Peoples Party-2
- o) Aam Aadmi Party-20, Shiromani Akali Dal-14, and Lok Insaaf Party-2
- p) Rashtriya Loktantrik Party-3, Bharatiya Tribal Party-2, and Rashtriya Lok Dal-1
- q) Sikkim Democratic Front Party-29, and Sikkim Krantikari Morcha-2
- r) All India Anna Dravida Munnetra Kazhgam-115, Dravida Munnetra Kazhgam-88, Indian Union Muslim League-1, Nominated-1, and Speaker-1
- s) Telangana Rashtra Samithi-88, All India Majlis Ittehad-Ul-Muslimeen-7, Telugu Desam Party-2, All India Forward Block-1, and Nominated-1
- t) Telangana Rashtra Samithi-24, All India Majlis Ittehad-Ul-Muslimeen-1, Progressive Recognised Teachers Union-2, and Nominated-6
- u) IPFT-8
- v) Samajwadi Party-48, Apna Dal (S)-9, Suheldev Bharatiya Samaj Party-4, Rashtriya Lok Dal-1, Nirbal Indian Shoshit Humara Aam Dal-1, and Nominated-1
- w) All India Trinamool Congress-212, Gorkha Janmukti Morcha-3, Revolutionary Socialist Party-3, All India Forward Bloc-2, and Nominated-1
- x) All India N.R. Congress-7, All India Anna Dravida Munnetra Kazhgam-4, and Dravida Munnetra Kazhgam-2